

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 691 OF 2022**

**IN THE MATTER OF:**

RAMA SHANKER AWASTHI

..... APPLICANT(S)

VERSUS

STATE OF UTTAR PRADESH & ORS.

.... RESPONDENT(S)

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**FILED THROUGH:**

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**NEW DELHI**

**Dated: 18.04.2024**

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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 691 OF 2022

**IN THE MATTER OF:**

RAMA SHANKER AWASTHI .....APPLICANT(S)

VERSUS

STATE OF UTTAR PRADESH & ORS. ....RESPONDENT(S)

**REPLY ON BEHALF OF THE RESPONDENT NO. 6/ BAJAJ  
HINDUSTHAN SUGAR LIMITED TO THE OBJECTIONS DATED  
13.02.2024 FILED BY THE APPLICANT.**

**MOST RESPECTFULLY SHOWETH:**

**A. BACKGROUND:**

- I. On 27.09.2022 this Hon'ble Tribunal was pleased to direct constitution of a Joint Committee of UPPCB and CPCB, to file its Report with respect to the Thermal Power Plant of Bajaj Hindusthan Sugar Limited (Respondent No.6) and Bajaj Energy Limited (Respondent No.7) at Lakhimpur Kheri, U.P.
- II. On 04.01.2023, a report was filed by the said Joint Committee with regard to the Power Plant run by the answering Respondents at Lakhimpur Kheri.
- III. On 20.01.2023, this Hon'ble Tribunal directed that Report with regard to all other 9 plants (in all 10) at different locations running in U.P. should also be included in the Report.

- IV. On 10.02.2023, a detailed Joint Committee Report was filed with regard to all the 10 Units of the answering Respondent.
- V. On 13.02.2023, this Hon'ble Tribunal considered the said Report dated 10.02.2023 and directed UPPCB to secure compliance within the stipulated time frame and left it open to the Applicant to point any violations to UPPCB. A gist of the Report; and recommendations, with regard to all the 10 units was recorded in the said Order.
- VI. On 04.10.2023, in a Review Application filed by the Applicant, seeking review of the order dated 13.02.2023, this Hon'ble Tribunal was pleased to issue Notice and directed the Respondents to file their Reply.
- VII. On 06.11.2023, answering Respondent, i.e. Respondent No.6 filed its detailed Reply showing compliance of all the recommendations of the JCR.
- VIII. On 08.11.2023, UPPCB filed a Reply in the said Review Application. The said Reply was a detailed Reply which gave up to date status of - *each of the Unit; date of its inspection; recommendation in the JCR dated 10.02.2023; action taken by UPPCB; and the current status of Compliance by the answering Respondents. [Please refer Page 888 to 1106]*
- IX. On 21.12.2023, the aforesaid Review Application filed by the Applicant was allowed by this Hon'ble Tribunal and the Original Application was restored to its original number and this Hon'ble Tribunal further

allowed the Applicant to file its response to the Report dated 10.02.2023. It also allowed the answering Respondents to file their responses to the same.

- X. On 13.02.2024, the Applicant filed its Objections to the JCR dated 10.02.2023. *[Please refer Page 1123 to 1137]*
- XI. The answering Respondents No.6, Bajaj Hindusthan Sugar Limited is accordingly filing the present response. Mr. Amit Kumar Pandey is the authorised representative of the answering Respondent company and has been duly authorized to represent the present case before this Hon'ble Tribunal vide Board resolution dated 14.08.2017. A true copy of the Board resolution dated 14.08.2017 issued by the answering Respondent authorising Mr. Amit Kumar Pandey to represent the present case before this Hon'ble Tribunal is being annexed herewith and marked as **ANNEXURE-R-1**.

**SUBMISSIONS WITH REGARD TO THE RECOMMENDATIONS OF THE JOINT COMMITTEE REPORT DATED 10.02.2023**

1. In view of the recommendations made by the Joint Committee in its report dated 10.02.2023 the answering respondent has duly complied with said directions and recommendations. The compliance status of the Recommendations made by the Joint Committee appointed by this Hon'ble Tribunal and the compliances done by the answering Respondent in accordance with the order dated 13.02.2023 of this Hon'ble Tribunal are as follows:

**A. Recommendation (Common for all the 5 Sugar Units of M/s Bajaj Hindusthan Sugar Limited):**

The unit must install an easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the undertaking.

**COMPLIANCE STATUS:**

- I. In compliance with the direction given, spiral ladder is installed in the stack of all five Sugar Plants at Khambharkhera, Barkhera, Kundarki, Utraula and Maqsoodapur of the answering Respondent/M/s Bajaj Hindusthan Sugar Ltd.
- II. The spiral ladder installation status updates and final completion status have already been submitted to the Chief Environmental officer and Regional Offices of the UP-Pollution Control Board vide letters dated 18.10.2023, 22.10.2023 & 25.10.2023. True copies of the letters dated 18.10.2023, 22.10.2023 & 25.10.2023 sent by the answering Respondent to the regional Officer, UPPCB showing the Status of installation of Spiral ladder in all its units are being annexed herewith and marked as **ANNEXURE-R-2 (Colly)**.

**B. Recommendations to M/s Bajaj Hindusthan Sugar Ltd., Village-Khambharkhera, District - Lakhimpur Kheri UP):**

- I. The unit has to maintain the drainage system and equalization tank to ensure the compliance of norms and better efficiency of ETP.
- II. The unit has to modify the launder of clarifier tank of ETP and sludge drying beds.

- III. The unit has to deploy the preventive measures to control the fugitive emission of captive power plant area.
- IV. The unit has to get repaired PH sensor which is installed on ETP on priority basis and proper operational for OCEMS.
- V. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.
- VI. The unit has to develop dedicated storage set for the storage of contaminated drums and bags as per Hazardous Waste (Management and Transboundary movement) Rules 2016.
- VII. UPPCB vide letter dated 10.02.2023 has imposed Environmental Compensation Rs.9,30,000/- (Rs. Nine Lac Thirty Thousand only) against the unit in compliance of the recommendation of Joint Committee Report dated 21.12.2022 and 22.12.2022.

**COMPLIANCE STATUS: COMPLIED**

- I. That the answering respondent has complied with all the aforesaid points and the same were duly submitted to MS and Regional officer of the UPPCB within the stipulated time line vide the letter dated 06.02.2023. A true copy of the letter dated 06.02.2023 sent by the answering respondent to the Chief Environmental Officer of UPPCB, Lucknow is being annexed herewith and marked as **ANNEXURE-R-3.**

II. That despite the industry of the answering Respondent being compliant the penalty for an amount of Rs. 9.30 Lakh (Rs. Nine Lakh Thirty Thousand only) as an Environmental Compensation, as imposed by the Joint Committee was accordingly deposited under protest by the answering Respondent. It is humbly submitted that the imposition of the aforesaid penalty was done erroneously by the Joint Committee on the Khamberkhera Unit of the answering Respondent. A true copy of the letter dated 27.02.2023 sent by the answering Respondent to the Member Secretary, UPPCB showing the payment of the Environment Compensation of Rs. 9.3 Lakhs is being annexed herewith and marked as **ANNEXURE-R-4**.

**C. Recommendations to M/s Bajaj Hindusthan Sugar Ltd., Village Barkhera, Tehsil-Bisalpu, District- Pilibhit.**

- I. The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area.
- II. The has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and logbook for water consumptions and different Utility water and waste water discharge required to be maintained for proper accounting of water and waste water.

**COMPLIANCE STATUS: COMPLIED**

- I. That the answering Respondent has duly complied with the aforesaid recommendations of the Joint Committee and the compliance of all the above mentioned recommendations has already been submitted to MS and Regional officer UP Pollution Control Board within the stipulated

time period vide the letter dated 23.02.2023. True copies of the letters dated 23.02.2023 sent by the answering Respondent company to the Chief Environment officer (Circle-7), UPPCB, Lucknow are being annexed herewith and marked as **ANNEXURE-R-5 (Colly)**.

**D. Recommendations to M/s Bajaj Hindusthan Sugar Ltd., Village Kundarki, Tehsil- Sadar Gonda, Distt. Gonda, UP.**

- I. The unit has to maintain the preventive measure deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of bagasse.
- II. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.
- III. The unit has valid Environment Clearance (EC) for MoEF & CC, has valid consent under Air Act, Water Act, Authorization for handling of HW & consent to establish for handling of Ash.

**COMPLIANCE STATUS: COMPLIED**

- I. That the answering Respondent has complied with all the above mentioned recommendations of the Joint Committee appointed by this Hon'ble Tribunal. That the compliances done by the answering Respondent has already been submitted to MS and Regional officer UP Pollution Control Board within the stipulated time vide the letters dated 23.02.2023. True copies of the letters dated 23.02.2023 sent by the answering Respondent to the Chief Environmental Officer (circle-6) showing the compliance of the recommendations

qua its unit at Kundrakhi, Gonda are being attached herewith and marked as **ANNEXURE-R-6 (Colly)**.

**E. Recommendations to M/s Bajaj Hindusthan Sugar Ltd., Village Etaimaida, Tehsil-Utraula, District- Balrampur, UP.**

- I. The unit shall maintain the preventive measure to control of the fugitive emission in the bagasse handling area.
- II. The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.

**COMPLIANCE STATUS: COMPLIED**

- I. That the answering Respondent has complied with all the above-mentioned recommendations of the Joint Committee appointed by this Hon'ble Tribunal. That the compliances done by the answering Respondent has already been submitted to the Chief Environmental Officer (Circle-6) of the UPPCB the stipulated time vide the letter dated 28.02.2023. A true copy of the letters dated 23.02.2023 sent by the answering Respondent to the Chief Environmental Officer (circle-6) showing the compliance of the recommendations qua its unit at Utraula, Balrampur is being attached herewith and marked as **ANNEXURE-R-7**.

**F. Recommendations to M/s Bajaj Hindusthan Sugar Ltd., Village Maqsoodpur, Tehsil Puwayan, Shahjahanpur, District-Shahjahanpur, Uttar Pradesh.**

- I. The unit shall maintain the preventive measures to control of the fugitive emission in bagasse handling area.

- II. The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumptions and different Utility water and waste water. discharge required to be maintained for proper accounting of water and waste.

**COMPLIANCE STATUS: COMPLIED**

- I. That the answering Respondent has duly complied with the aforesaid recommendations of the Joint Committee appointed by this Hon'ble Tribunal. That the compliances done by the answering Respondent has already been submitted to the Chief Environmental Officer (circle-7) UPPCB, Lucknow within the stipulated time vide the letters dated 20.02.2023. True copies of the letters dated 20.02.2023 sent by the answering Respondent to the Chief Environmental Officer (circle-6) showing the compliance of the recommendations qua its unit at Maqsoodpur, Shahjahanpur are being attached herewith and marked as **ANNEXURE-R-8 (Colly)**.
2. As such, it would be pertinent to mention here that the answering Respondent is a compliant industry and has complied with the recommendations of the Joint Committee and has also deposited the environment compensation as imposed and as such nothing survives in the present Petition. It is humbly submitted that the grounds as raised in the present Petition are devoid of any merits and is liable to be dismissed in the interest of justice. It is further submitted that the order dated 13.02.2023 has duly been complied with by the answering respondent in its full letter and spirit and the all the recommend dations of the Join

Committee are being implemented by the answering Respondent Company to ensure a better environment.

**RESPONSE TO THE OBJECTIONS DATED 13.02.2024 OF THE APPLICANT**

1. At the very outset the Respondent No. 6/ Bajaj Hindusthan Sugar Limited (hereinafter referred to as the “answering respondent”) submits that, save as would appear from the records or otherwise categorically and specifically admitted, each and every contention, allegations, statements and or assertions made by the Applicant in the so called objections dated 13.02.2024, are being specifically denied as false and incorrect.
2. That the Applicant has deliberately adopted a pick and chose strategy to misrepresent and knowingly misinterpret various portions of the Joint Committee Reports dated 04.01.2023 and 10.02.2023 and in doing so, the Applicant has made false allegations against the answering Respondent.
3. The Applicant has vide its objections dated 13.02.2024 attempted to portray a false narrative by referring to bits and parts of the Joint Committee Reports dated 04.01.023 and 10.02.2023 that, the answering Respondent has operated its units;

**FIRSTLY**, without obtaining valid consents/renewal with regard to ground water extraction; and

**SECONDLY**, without obtaining valid consent/approval for handling of hazardous wastes.

**SUBMISSIONS ON THE ALLEGATIONS THAT THE ANSWERING RESPONDENT HAS OPERATED ITS UNITS WITHOUT OBTAINING THE VALID CONSENTS/RENEWAL WITH REGARD TO GROUND WATER EXTRACTION:**

4. It is submitted that at the time of setting up and establishing a new sugar unit along with Cogeneration plant, the answering Respondent had applied for Ground Water clearance to Central Ground Water Authority (CGWA) Ministry of Water Resources, New Delhi.

5. In response to the said Application, the CGWA vide its letter dated 22.03.2007 informed the answering Respondent as under;

*“As the proposed industry does not fall in Over Exploited/ Critical area on Ground water Resource consideration, no NOC is required to be issued from this office”.*

Copy of the Letters dated 22.02.2007 issued by CGWA to the answering Respondent is annexed hereto as **ANNEXURE R-9.**

6. Pertinently, the units of the answering Respondent situated at Barkhera District- Pilibhit, Maqsoodpur District- Sahjahanpur, Khambharkhera District -Lakhimpur Kheri, Kundarkhi District-Gonda and Utraula District -Balrampur were falling in Safe area (non-notified area) and as per CGWA guidelines prevailing at that time and as mentioned in above CGWA letters Ground water withdrawal NOC was not required as per CGWA Ministry of Water Resources New Delhi.

7. On 04.10.2017 the Central Ground water Authority Ministry of Water Resources, River Development and Ganga Rejuvenation vide their Public Notice no 26-1/CGWA/2015 published that CGWA, in exercise of Power under section 5 of the Environment (Protection ) Act , directed

all such users who were exempted from requirement of NOC were now directed to apply for the NOC for ground water extraction by 31st December 2017.

Copy of the Public Notice dated 04.10.2017 issued by CGWA is annexed hereto as **ANNEXURE R-10**.

8. On 29.06.2018 the Central Ground Water Authority Ministry of Water Resources, River Development and Ganga Rejuvenation vide their Public Notice no 26-1/CGWA/PN/2018 published that due to ongoing modifications in existing guidelines and to address the grievances of many ground water users in the country, it is considered necessary- and expedient to extend the due date for the submissions of online application through NOCAP up to 30.09.2018.

Copy of the Public Notice dated 29.06.2018 issued by CGWA is annexed hereto as **ANNEXURE R-11**.

9. That in compliance of the aforesaid Guidelines of CGWA, the NOC for ground water withdrawal was submitted on NOCAP portal of CGWA and simultaneously NOC was issued by CGWA. The details of the same are as under;

<b>SNo.</b>	<b>Unit Name</b>	<b>Date of filing Application</b>	<b>Date of Issuance of NOC</b>	<b>Validity of NOC</b>	<b>Annexed as</b>
1	Barkhera Pilibhit	8.03.2018	14.03.2019	4.3.2021	<b>Annexure R-12 Colly</b>
2	Maqsoodpur Shahjahanpur	8.03.2018	30.04.2019	29.04.2021	<b>Annexure R-13 Colly</b>

3	Khambharkhera Lakhimpur Kheri	30.03.2017	05.03.2018	18.03.2020	<b>Annexure R-14 Colly</b>
4	Kundrkhi Gonda	30.03.2017	05.04.2018	12.3.2020	<b>Annexure R-15 Colly</b>
5	Itai Maida Utraula Balrampur	10.03.2018	19.12.2018	15.11.2020	<b>Annexure R-16 Colly</b>

10. On 01.04.2020 the Ministry of Jal Shakti department of Water Resources, River development and Ganga Rejuvenation Central Ground Water Authority had issued public Notices regarding prevailing situations of lockdown in the entire country due to Covid-19 the date for submission of application for NOC for ground water abstraction by existing industries, infrastructure and mining projects is hereby extended till 30th June 2020.

A copy of the Public Notice dated 01.04.2020 issued by Ministry of Jal Shakti, is annexed hereto as **ANNEXURE R-17**.

11. Although answering Respondent had accordingly applied for renewal of water drawl NOC on NOCAP portal of CGWA. However, subsequently, CGWA published a notice on its website that Government of Uttar Pradesh had started a new online portal for Ground water NOC and hence CGWA NOCAP portal had stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in the state of Uttar Pradesh.

A copy of the Public Notice published by CGWA on its website, is annexed hereto as **ANNEXURE R-18**.

12. On 06.10.2020, Uttar Pradesh Ground water ( Management and Regulation) act 2019 was amended whereby it was directed that *“Any existing commercial or Industrial or Infrastructure or bulk user, who has sunk a well for extracting or using ground water in notified area or non-notified area before the date of coming into force of the act , and has valid No Objection Certificates issued by either Central Ground water Authority or by Ground water Department , Uttar Pradesh for extracting or using ground water , shall make an application within period of one year from the date of coming into force of the rule.”*

A copy of the Notification dated 06.10.2020 issued by Government of Uttar Pradesh, is annexed hereto as **ANNEXURE R-19.**

13. Accordingly, answering Respondent applied for NOC for withdrawal of Ground water on the portal of Ground Water Department Ministry of Jal Shakti Government of Uttar Pradesh. The details of NOC issued by Ground Water Department Ministry of Jal Shakti Government of Uttar Pradesh is as follows-

SNo.	Unit Name	Date of filing Application	Date of Issuance of NOC	Validity of NOC	Annexed as
1	Barkhera Pilibhit	05.05.2021	18.06.2021	17.06.2026	<b>Annexure R-20 Colly</b>
2	Maqsoodpur Shahjahanpur	13.05.2021	17.06.2021	16.06.2026	<b>Annexure R-21 Colly</b>
3	Khambharkhera Lakhimpur Kheri	07.05.2021	22.06.2021	21.06.2026	<b>Annexure R-22 Colly</b>
4	Kundrkhi Gonda	08.05.2021	18.06.2021	17.06.2026	<b>Annexure R-23 Colly</b>

5	Itai Utraula Balrampur	Maida	12.07.2021	18.10.2021	17.10.2026	<b>Annexure R-24 Colly</b>
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14. It is submitted that the aforesaid facts and circumstances and the documents placed on record by the answering Respondent show and demonstrate that the answering Respondent has not violated any provisions of the environmental laws and has rather acted in a bonafide manner and has applied for and obtained the requisite NOCs/consents/approvals as per the prevailing guidelines and Rules prescribed by the concerned authorities. The allegation of the Applicant in this regard is therefore false and does not hold any merit.
15. In reply to the allegation that the answering Respondent has sunk in 3 borewells instead of two borewells without any NOC, it is submitted that the allegation is false and incorrect. The answering Respondent has not sunk 3 borewells instead of two as alleged or at all.
16. In reply to the allegation that there is no mention of location of the well in the majority of the NOC certificates issued by Ground Water Department, Uttar Pradesh and hence there is suspicion that answering Respondent has sunk well at various locations without informing the concerned departments, it is submitted that the suspicion of the Applicant is whimsical and unwarranted in as much as the answering respondent has not sunk well at various locations as alleged.
17. In reply to the allegation that there is no information qua renewal if EC granted by USEIAA after period of 5 years, it is submitted that as per the Environment Impact Assessment Notification 2006, as amended from

time to time, the “Validity of Environmental Clearance” is meant the period from which a prior Environmental Clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub-paragraph (iii) of paragraph 8 of the said Notification, till start of production operations by the project or activity; or completion of all construction. In the present case no further extension of Environment Clearance was required as the answering Respondent had completed commercial operation of the subject matter units before the expiry of the first Environmental Clearance granted to the answering Respondent as would be clear from the following table:

<b>SNO</b>	<b>Unit</b>	<b>Date of grant of Environmental Clearance</b>	<b>Date of Commercial Operation</b>
1	Barkhera	09.07.2010	24.03.2012
2	Maqsoodapur	09.07.2010	28.03.2012
3	Khamberkhera	09.07.2010	03.02.2012
4	Kundarkhi	09.07.2010	21.04.2012
5	Utraula	09.07.2010	24.04.2012

A copy of the Environment Impact Assessment Notification 2006 is annexed hereto as **ANNEXURE R-25**.

**SUBMISSIONS ON THE ALLEGATIONS THAT THE ANSWERING RESPONDENT HAS OPERATED ITS UNITS WITHOUT OBTAINING THE VALID CONSENTS/RENEWAL WITH REGARD TO HANDLING OF HAZARDOUS WASTE:**

18. It is submitted that the answering Respondent is regularly obtaining Authorisations under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules.

19. Notably on 23.10.2013, authorisation with regard to hazardous waste was also issued by Uttar Pradesh Pollution Control Board vide their reference number F31680/C-5/ Haz-125/2013 dated 23.10.2013.

A copy of the Authorisation dated 23.10.2013 issued by UPPCB to the answering Respondent, is annexed hereto as **ANNEXURE R-26**.

20. Pertinently, on 15.10.2018, the answering Respondent applied for renewal of the said authorisation well before its expiry along with requisite renewal Fee and renewal application was submitted in triplicate at Uttar Pradesh Pollution Control Board, Lucknow.

A copy of the letter dated 15.10.2018 sent by the answering Respondent to UPPCB is annexed hereto as **ANNEXURE R-27**.

21. Also, on 10.12.2018, the answering respondent had submitted reminder letter to UPPCB requesting to renew hazardous waste Authorisation of our unit.

A copy of the letter dated 10.12.2018 sent by the answering Respondent to UPPCB is annexed hereto as **ANNEXURE R-28**.

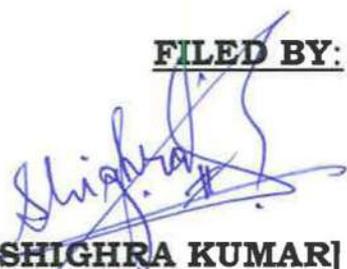
22. However, upon follow up with UPPCB, the answering Respondent was instructed to re-apply online Consent in Management and Monitoring system of Nivesh Mitra. Accordingly, the answering Respondent again applied for renewal of Hazardous Waste Authorisation of Bajaj Hindusthan Sugar Ltd Khambharkhera, Lakhimpur Kheri which was granted on 27.04.2019.

A copy of the letter dated 27.04.2019 sent by UPPCB to the answering Respondent is annexed hereto as **ANNEXURE R-29**.

23. It is therefore submitted that the allegations made by the Applicant are ex facie false and the answering Respondent has duly applied for and has been also granted requisite approvals/NOCs from the concerned authorities qua handling of hazardous wastes.
24. In such circumstance the answering Respondent humbly prays for the dismissal of the present Application with exemplary costs and in the interest of justice, keeping in view the compliances and the steps undertaken by the answering Respondent to comply with the recommendation of the Joint Committee reports and the fact that there is no violation as alleged by the Applicant in the above titled Application/objections.

  
RESPONDENT NO.6

**FILED BY:**

  
**[SANJEEV KUMAR SINGH & SHIGHRA KUMAR]**  
**(ADVOCATES FOR THE RESPONDENT NO.6)**

LEGAL VIBES (ADVOCATES & SOLICITORS)

G-27, FIRST FLOOR,

JANGPURA EXTENSION,

NEW DELHI-110014.

**NEW DELHI**

**Dated:18.04.2024**

PH: 011-43580335; 9560306295

EMAIL: legalvibes.lawfirm@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
AT NEW DELHI

ORIGINAL APPLICATION NO. 691 OF 2022

**IN THE MATTER OF:**

RAMA SHANKER AWASTHI

.....APPLICANT(S)

VERSUS

STATE OF UTTAR PRADESH & ORS.

....RESPONDENT(S)

**AFFIDAVIT**

I, Amit Kumar Pandey, S/o Suresh Pandey, aged about 44 years, having Regd. Office at: TC-13, Vibhuti Khand, Gomti Nagar, Lucknow-226010, Uttar Pradesh, presently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am the authorized representative of the Respondent No. 6 M/s Bajaj Hindusthan Sugar Ltd. and I have been duly authorized to file the present affidavit.
2. That being the authorised representative of the Respondent No. 6 Company, I am well conversant with the facts and records of the case and therefore, competent to swear this affidavit.
3. I have read and understood the contents of the reply to the Review Application which has been drafted as per my instructions and state that the contents thereof are true as per the verification.

*AP*

DEPONENT

**VERIFICATION:**

I, Amit Kumar Pandey, the deponent above named, do hereby verify declare that the contents of paras 1 to 3 of above affidavit are true to my personal knowledge and that I have not suppressed any material facts.

Verified at New Delhi on this the 15<sup>th</sup> day of April, 2024.

*AP*

DEPONENT



**ATTESTED**  
*SP*  
**Notary Public**

15 APR 2024

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF BAJAJ HINDUSTHAN SUGAR LIMITED AT ITS MEETING HELD ON AUGUST 14, 2017**

"RESOLVED THAT Mr. Amit Kumar Pandey, Authorised Representative of the Company be and is hereby authorised for and on behalf of the Company to exercise the powers in respect of all or any of the following matters in various Courts, Tribunals and other Quasi-Judicial Forums, Commissions, Executive authorities etc.:

- a. To institute, conduct, defend, refer to arbitration or other proceedings, claims and disputes in which the Company is or may be concerned or interested and to represent, appear and act in before the aforesaid courts/Tribunals and other Quasi-Judicial forums, Commissions, Executive authorities etc.;
- b. To sign, submit, present swear, verify and file plaints, vakalatnamas, written statements, rejoinders, replications, execution, review, revision, restoration, petitions, notices, claims, affidavits, objections, appeals, application, amendments of all kinds in any of the aforesaid Courts etc.;
- c. To appoint pleaders, attorneys, advocates, solicitors or other representatives for the purpose of aforesaid under these presents;
- d. Generally to do and cause to be done all such incidental and other acts, deeds and things and execute and cause to be executed all such other documents, instruments, writings, papers, applications, etc. as may be required or necessary in respect of aforesaid matters; and
- e. All such acts done by him lawfully shall be binding on the Company and the Company be and are hereby undertake to ratify the same from time to time."

"RESOLVED FURTHER THAT the copies of this resolution certified to be true by any of the Directors or Key Managerial Personnel or Mr. Kausik Adhikari, Deputy Company Secretary, be furnished to such authorities and/or any other person(s) as may be required."

\\CERTIFIED TRUE COPY\\  
FOR BAJAJ HINDUSTHAN SUGAR LIMITED



*Pradeep Parakh*  
PRADEEP PARAKH  
GROUP PRESIDENT (GRC) &  
COMPANY SECRETARY  
(Membership No: FCS6171)

The Regional Officer,  
Uttar Pradesh Pollution Control Board  
Regional Office, Buddhapuram, Badeban,  
Basti (U.P)

**Sub:** Compliance status of UPPCB Letter Ref No. : H-88908/C-6/Consent Air-55/Basti/2023 dated 10.02.2023 & Ref No. : H-88909/C-6/Consent Water-155/Basti/2023 dated 10.02.2023, & order issued by Hon'ble NGT against OA No 691/2022 vide dated 13.02.2023

Dear Sir,

We would like to submit the point wise compliance status of UPPCB Letter Ref No. : H-88908/C-6/Consent Air-55/Basti/2023 dated 10.02.2023 & Ref No. : H-88909/C-6/Consent Water-155/Basti/2023 dated 10.02.2023, & order issued by Hon'ble NGT against OA No 691/2022 vide dated 13.02.2023 and the details are as under;

S. NO.	Direction Point	Compliance Status
<b>Compliance Status of Letter Ref No. : H-88908/C-6/Consent Air-55/Basti/2023 dated 10.02.2023</b>		
1	The unit has to install easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the under taking.	Ladder already installed, miscellaneous primer and painting work in progress to be completed in two to three days. Photograph is attached as <b>Annexure-1</b>
2	The unit shall maintain the preventive measure to control of the fugitive emission in the bagasse handling area.	In order to control the fugitive emission at bagasse handling area, following preventive measured has put in place. The bagasse handling is being done through mechanized system The bagasse conveyor. Elevator to boiler has been covered. Closed to block the fugitive emission. Regular cleaning and sweeping is in place in the boiler and bagasse handling area. Dense plantation has been provided around the bagasse yard to contain and control the fugitive emission. Arrangement of water sprinkling using ETP treated water has been provided for intermittent water spraying to dust suppression.
<b>Compliance status of letter Ref No. : H-88909/C-6/Consent Water-155/Basti/2023 dated 10.02.2023</b>		
1	The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.	The hydrological and impact assessment study in details has been done by accredited consultant. The report is already submitted to UPPCB on dated 01.03.2023

We once again assure you that we are sincere towards our environment and conscious to our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you,

For Bajaj Hindusthan Sugar Ltd.,  
Unit: Utraula, Balrampur

(Authorized Signatory)  
Encl: As Above



Photograph of spiral/easy ladder installed at Boiler Stack



True Copy



To,  
**The Regional Officer**  
 Uttar Pradesh Pollution Control Board  
 1/17/104, Ram Nagar Colony, Parikrama Marg,  
 Ayodhya U.P.

Dated: 18.10.2023

**Sub:** Regarding UPPCB Show Cause Notice Revocation Letter No.-H00271/C-6/Water Consent/54/dispensed/Ayodhya/2023, Dated – 05.09.2023 & Compliance status of order issued by Hon'ble NGT against OA No 691/2022 vide dated 13.02.2023

Dear Sir,

We would like to submit the updated compliance status of order issued by Hon'ble NGT against OA 691/2022 vide dated 13.02.2023. The details are mentioned below.

S. No.	Recommendation	Compliance Status
1	The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the undertaking	Ladder already installed, miscellaneous priming and painting work in progress to be completed in two to three days. Photograph is attached as <b>Annexure-1</b>
2	The unit has to maintain the preventive measure deployed for control of the fugitive emission in captive power plant area to control the dust generated during the handling of Bagasse.	In order to control the fugitive emission at Bagasse handling area, following preventive measure has been put in place: 1. The Bagasse handling is being done through mechanized system to control the dust generation. 2. The Bagasse conveyor/ elevator used for handling has been covered / closed to block the fugitive emission. 3. Regular cleaning and sweeping is in place in captive power plant and Bagasse handling area. 4. Dense plantation has been provided and being maintained around the captive power plant to contain and control the fugitive emission. 5. Arrangement of water sprinkling using ETP treated water has been provided for intermittent water spraying to dust suppression.
3	The unit has to carry out studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond	The physico - chemical characteristics of the soil under irrigation and ground water of command area is being monitored as per the guideline of CPCB in order to

	adopted by them	assess the impact of irrigation using treated water.
4	The unit has valid Environment Clearance (EC) for MoEF & CC, has valid consent under Air Act, Water Act, Authorization for handling of HW & consent to establish for handling of Ash	Noted

We would also like to submit the point wise compliance status of above mentioned UPPCB Show Cause Notice revocation letter dated 05.09.2023.

S. No.	Conditions	Compliance Status
1	The unit has to carry out studies for impact assessment of treated water utilization on agriculture land from approved Institutions and submit compliance of recommendations to UPPCB.	As directed vide your letter dated 05.09.2023, the impact assessment of treated water utilization on agriculture land from approved Institutions will be carried out after start of crushing season 2023-24.
2	Unit to ensure proper and continuous operation of ETP and treated effluent should be disposed as per norms	We always ensure proper and continuous operation of our ETP as per UPPCB/CPCB Charter for Sugar Industry.
3	Unit to ensure operation of OCEMS and data to be submitted to CPCB server continuously	OCEMS is already installed and real time data is being transferred continuously to UPPCB/ CPCB server.
4	Unit to ensure compliance of CPCB charter for sugar industry.	We always ensure compliance of CPCB charter made for sugar industry

We once again assure you that we are sincere to our environment and conscious to our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

For Bajaj Hindusthan Sugar Ltd.,

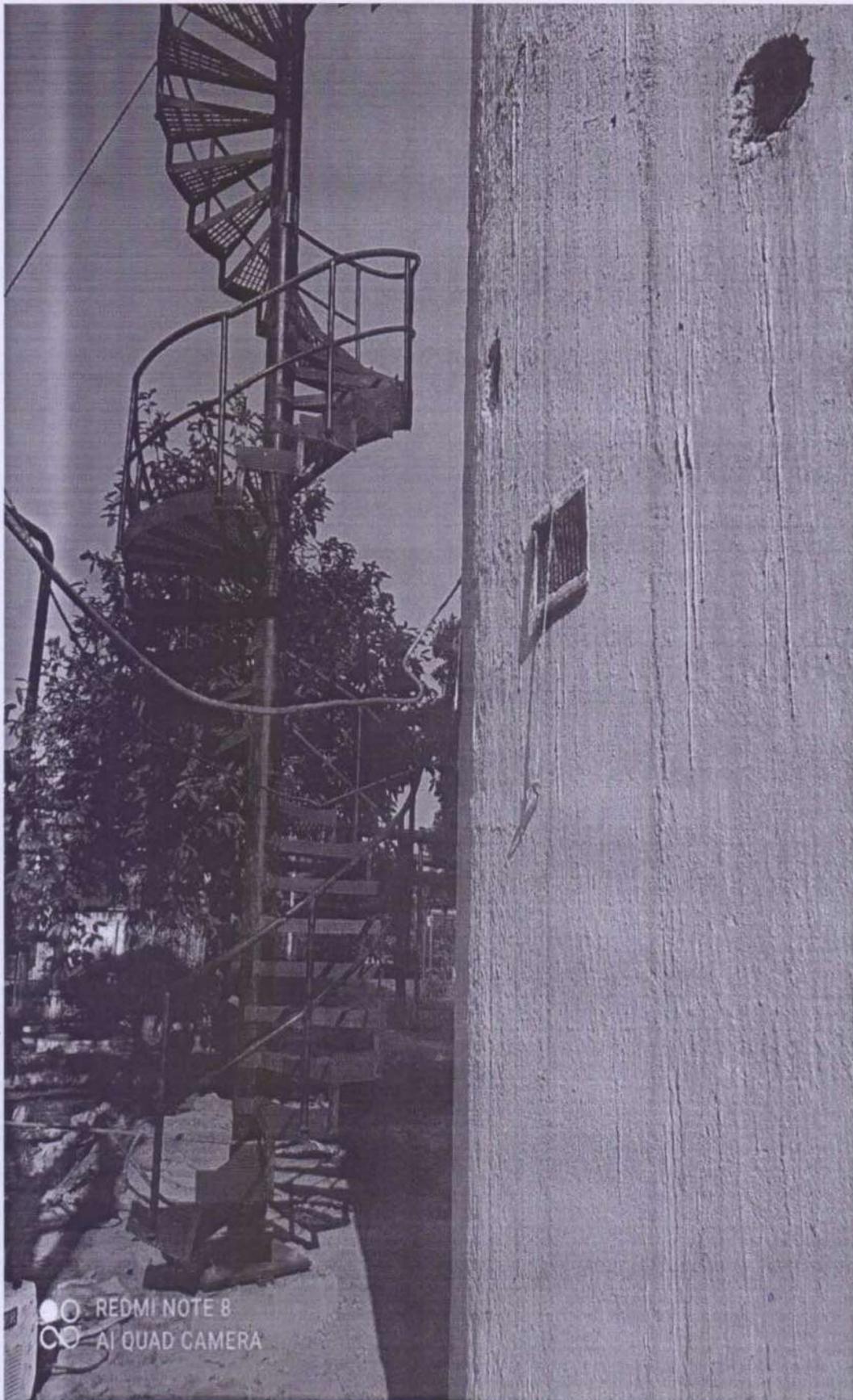
Unit: Kunderaki, Gonda

(Authorized signatory)

Encl: As Above

  
True Copy

Annexure -1



# bajaj SUGAR

To,  
**The Regional Officer**  
 Uttar Pradesh Pollution Control Board  
 E-1219/1, E-Block Rajendra Nagar  
 Awas Vikas Colony  
 Post- Izzat Nagar, Bareilly

Dated: 22.10.2023

**Sub: Regarding Status of installation Spiral Ladder of unit M/s Bajaj Hindusthan Sugar Ltd. Barkhera, Pilibhit.**

Dear Sir,

In Compliance to the order issued by Hon'ble NGT against OA 691/2022 vide dated 13.2.2023 and undertaking submitted by BHSL on completing Chimney Spiral Ladder. We would like to submit that spiral ladder has been installed in BHSL Barkhera unit, Photo is attached herewith or your kind information and persual please.

We once again assure you that we are sincere to our environment and conscious to our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

**For Bajaj Hindusthan Sugar Ltd.,**

Unit: **Barkhera, Pilibhit**

*[Handwritten Signature]*  
 (Authorized signatory)

Encl: As Above



*[Handwritten Signature]*  
 "TRUE COPY"

**Bajaj Hindusthan Sugar Limited, Barkhera, Pilibhit**

**Photograph of spiral/easy ladder installed with Boiler Stack**



*Signature*

"TRUE COPY"

To  
**The Regional Officer**  
 Uttar Pradesh Pollution Control Board  
 4<sup>th</sup> Floor, Pickup Bhawan  
 Vibhuti Khand, Gomti Nagar  
 Lucknow-226010

Date: 22.10.2023

**Sub:** Regarding compliance status of the directions given In Compliance to the order issued by Hon'ble NGT against OA 691/2022 vide dated 13.2.2023 to our Unit, Bajaj Hindusthan Sugar Limited Khambarkhera, Lakhimpur.

Dear Sir,

As directed, we are submitting herewith the status of compliances as below:

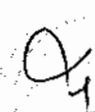
Sl.No.	Directions	Compliance Status												
1	Sludge drying bed / Mechanical Sludge Handling System	Adequate capacity of Sludge drying bed is already available. The same have been cleaned and regenerated properly for efficient operation during the crushing season. In addition, we have also installed the centrifuge decanter of adequate capacity for handling the sludge generated in the process.												
2	Installation of Spiral ladder at boiler stack	In Compliance to the order issued by Hon'ble NGT against OA 691/2022 vide dated 13.2.2023 and undertaking submitted by BHSL on completing Chimney Spiral Ladder. We would like to submit that we have awarded the Purchase Order to M/s Star O & M Private Limited, Gaziabad, and the updated status of spiral ladder installation work at our plant is as under. <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S. No.</th> <th>Work Description</th> <th>Current Status</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Civil Foundation</td> <td>Completed</td> </tr> <tr> <td>2</td> <td>Ladder Fabrication</td> <td>Completed</td> </tr> <tr> <td>3</td> <td>Spiral Ladder Installation Work</td> <td>Completed (Photograph attached as annexure 1)</td> </tr> </tbody> </table>	S. No.	Work Description	Current Status	1	Civil Foundation	Completed	2	Ladder Fabrication	Completed	3	Spiral Ladder Installation Work	Completed (Photograph attached as annexure 1)
S. No.	Work Description	Current Status												
1	Civil Foundation	Completed												
2	Ladder Fabrication	Completed												
3	Spiral Ladder Installation Work	Completed (Photograph attached as annexure 1)												

We would like to once again assure you that we are very much conscious and sincere about our responsibilities for the protection of the environment. We are committed towards keeping a clean and safe environment in and around our manufacturing facility and assure for future too.

Thanking You  
 Yours Faithfully

For Bajaj Hindusthan Sugar Ltd.,  
 Unit: Khambarkhera Sugar, Lakhimpur

(Authorized Signatory)

  
 \_\_\_\_\_  
 25/10/2023  


"TRUE COPY"

Bajaj Hindusthan Sugar Limited, Khmbharkhera, Lakhimpur

Photograph of spiral/easy ladder installed with Boiler Stack



*Sya*

To,  
**The Regional Officer**  
Uttar Pradesh Pollution Control Board  
E-1219/1, E-Block Rajendra Nagar  
Awasthi Vikas Colony  
Post- Izzat Nagar, Bareilly

Dated: 25.10.2023

**Sub: Regarding Status of installation Spiral Ladder of unit M/s Bajaj Hindusthan Sugar Ltd. Unit - Maqsoodapur, Distt. Shahjahanpur. (U.P.)**

Dear Sir,

In Compliance to the order issued by Hon'ble NGT against OA 691/2022 vide dated 13.2.2023 and undertaking submitted by BHSL on completing Chimney Spiral Ladder. We would like to submit that we have already awarded the Purchase Order to **M/s Star O&M Private Limited, Ghaziabad**. We would also like to submit the updated status of spiral ladder installation work at our plant is as under

S. No.	Work Description	Current Status
1	Civil Foundation	Completed
2	Ladder Fabrication	Completed
3	Spiral Ladder Installation Work	Completed (Photograph attached as annexure-1)

We once again assure you that we are sincere to our environment and conscious to our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

**For Bajaj Hindusthan Sugar Ltd.,**

Unit: Maqsoodapur, Dist -Shahjahanpur

  
(Authorized signatory)

Encl: As Above



**Bajaj Hindusthan Sugar Ltd.**

Unit : Maqsoodapur (Banda-Bilsanda Road), Tehsil Powayan, Distt. Shahjahanpur - 242042 (U.P.)  
Regd. Office : Golagokarannath, Lakhimpur - Kheri, District Kheri, Uttar Pradesh - 262 802  
Tel: +91-5876-233754/5778, 233403 | Fax: +91-5876-233401 | E-mail : investors@bajajhindusthan.com | CIN: L15420UP1931PLC065243

**bajaj** GROUP  
THINK TOMORROW



Ref.: BHSL/Showcause KKH/Sugar/01/2023/3940

Date: 06.02.2023

To,  
The Chief Environmental Officer  
Circle - 5  
Uttar Pradesh Pollution Control Board,  
TC-12V Vibhuti Khand, Gomti Nagar,  
Lucknow- 226010

**Sub: Regarding showcause notice dated 25.01.2023 issued to unit Bajaj Hindusthan Sugar Ltd. Unit Khambarkhera, Lakhimpur Kheri U.P.**

Ref: UPPCB letter No.41/CEO CAMP/C-5/JAI-131/23 Dated: 25.01.2023.

Dear Sir,

This is with reference to your above mentioned letter whereby we have been asked to submit the clarification of show cause notice. The said letter was received to our Unit on dated 30.01.2023. The receipt copy of same is attached as **annexure-1**. Our submissions in the matter are as below:

We are operating our ETP in an efficient manner round the clock and monitored too and also Real Time monitoring by OCEMS and cross evaluation by third party NABL accredited laboratory as well, to achieve and remain within the standard prescribed norms.

We are very much sincere in complying with the directions/instructions and always responding to the letters issued by your good office in time. So far of your letter no.2152/consent-94 C/2023 dated 04.01.2023 is concerned, we would like to submit that the said latter is not received to our Unit.

Although we had submitted our point-wise reply to your good office vide our letter dated 20.01.2023 after Honorable NGT Order, in the matter of Ramashanker Awasthi. The copy of the same is attached as **annexure-2**.

The central Pollution Control Board had issued a notice to industries on dated 23.08.2019 and directed to record the reason for off line station. Accordingly we have already updated the Real Time Dynamics Monitoring System (RTDMS) portal on 29.11.2022 and also informed through e-mail on same date to CEMS, CPCB and UPPCB

Bajaj Hindusthan Sugar Ltd.  
Unit : Khambarkhera, Distt. Lakhimpur Kheri- 261506, Uttar Pradesh  
Tel: +91- 5872- 220025, 220028  
Regd. Office : Golagokaranmath, Lakhimpur-Kheri, District Kheri, Uttar Pradesh - 262 802  
Tel: + 91-5874-233754/5/7/8, 233403 | Fax: +91-5874-233401  
E-mail : investor.complaints@bajajhindusthan.com | Website : www.bajajhindusthan.com | CIN: L15420UP1901PLC046243

**bajaj GROUP**  
THINK TOMORROW

डाका प्राप्त रसीद  
प्रति दिनांक 9/2/2023  
"TRUE COPY" प्रत्येक के हस्ताक्षर...  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

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regarding problem in pH sensor, however other parameters BOD, COD, TSS & Flow data are being transmitted in continuity on CPCB/UPPCB server. The copy of

information submitted to above good offices and screen shot of RTDMS portal is enclosed as **annexure-3** for ready reference.

After updating on the RTDMS portal that pH sensor of OCEMS is not working, we had sent immediately pH sensor for repairing and after repairing service Engineer visited to our Unit on 21.12.2022 for installation of repaired pH sensor. After installation it was found not working properly. This was also noticed by joint inspection team of CPCB/UPPCB during their interaction with our Engineer. It was finally decided by service provider that this pH sensor is not repairable and new sensor is required to be put.

Accordingly we procured and installed the new pH sensor and same is working satisfactorily and data is being transmitted continuously on UPPCB and CPCB servers. The screenshot of the same is enclosed as **annexure-4** for ready reference.

We would also like to submit that we are having an in-house lab facility for monitoring the effluent quality and parameters on daily basis. The analysis of effluent parameters are being analyzed by the third party NABL accredited laboratory also. The copy of lab monitoring log book and Third party analysis report is enclosed as **annexure -5**, which shows that all the parameters including pH are well within the prescribed norms.

All critical parameters of OCEMS viz BOD, COD, TSS and flow was working and only pH sensor being an electronic item was out of order for short time and replaced quickly with information to all concerned, hence should not be the reason for imposing of Environmental Compensation. We humbly request you to refer the same from Methodology for Assessment of Environmental Compensation on industrial units finalized by Central Pollution Control Board, New Delhi.

Further, please also refer the NGT order in OA No. 691/2022 in the matter of Rama Shankar Awasthi Vs State of Uttar Pradesh & Ors. In said matter, UPPCB & CPCB submitted their inspection report to NGT. In this report all sample results are within prescribed limits and no any violation was reported under EP Act, Water Act & Air Act.

In such cases when data is not showing in OCEMS; CPCB issued a guideline to update the same on RTDMS portal. Sir, we are following strictly the CPCB guidelines. The Show cause notice issued by your good office on the basis of offline pH Sensor is not a justified criteria as formulated in CPCB guidelines. In view of above, it is requested to please revoke the show cause notice issued to our Unit.

We once again assure you that, we are sincere to conserve our environment and conscious of our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing unit and will always remain so.



"TRUE COPY"

Thanking you,  
Yours Faithfully,

**For Bajaj Hindusthan Sugar Ltd.,  
Unit – Khamberkhera, Dist. Lakhimpurkheri, UP**

*[Handwritten Signature]*  
**(Authorized Signatory)**



Encl : As Above

Copy to: The Regional Officer, UPPCB, Lucknow

*[Handwritten Signature]*

"TRUE COPY"

Ref:-BHSL/KKH/EHS/2023/3971

To,

**The Member Secretary,**  
UP Pollution Control Board,  
TC-12V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226010

Date: 27.02.2023

**Subject:** Under Protest Payment of Environmental Compensation of 9.3 Lakhs for Bajaj Hindusthan Sugar Limited, Khambarkhera Unit.

**Reference:**

1. Hon'ble NGT's Case Reference no. OA No. 691/2022
2. Visit of Hon'ble NGT Committee to Khambarkhera Unit on 21-22. 12.2022.
3. Order of Hon'ble NGT on 20.01.2023 non-compliances noticed by the committee during their visit,
4. Khambarkhera Sugar Unit Letter vide no. BHSL/KKH/NGT/2023 dated 20.01.2023 submitting Compliance report on 23.01.2023.
5. Show Cause Notice from CEO, C-5, UPPCB, Lucknow vide No. 41/CEO/Camp/C-5/Jal-131/23 dated 25.01.2023 on non-compliance related to the On line pH Meter data transmission to CPCB/UPPCB server.
6. Khambarkhera Sugar Unit Reply to the Show Cause Notice vide no. BHSL/Show Cause/KKH/Sugar/01/2023/3940 dated 06.02.2023, submitted on 09.02.2023.
7. Letter from CEO, C-5, UPPCB Lucknow vide No. H88880/C-5/Sahamati Jal/131/2023 dated 10.02.2023 imposing Environmental Compensation of 9.3 Lakhs on Khambarkhera Sugar Unit.

Respected Sir,

This has reference to Hon'ble NGT's Case Reference no. OA No. 691/2022 of Rama Shankar Awasthi (Applicant) V/s State of UP & Ors. (Respondent(s)).

We are in receipt of a letter vide No. H88880/C-5/Sahamati Jal/131/2023 dated 10.02.2023, advising to submit an Environmental Compensation of Rs. 9.3 Lakh for Khambarkhera Sugar Unit, Lakhimpur Kheri as the unit had to comply the suggestions /recommendation of committee and the notice given by Regional office Lucknow. Here we would like bring to your kind notice that:

1. We are operating our ETP in an efficient manner by round the clock self-monitoring, real time monitoring by OCEMS and cross evaluation by third party NABL accredited laboratory as well, to achieve the standard prescribed norms.
2. We are very much sincere in complying with the directions/instructions and always replying to the letters issued by your good office. And we have already updated the RTDMS portal on 29.11.2022 and also informed through e-mail CEMS, CPCB and UPPCB regarding problem in pH sensor, however other parameters BOD, COD, TSS & Flow data are transmitting continually on CPCB/UPPCB server.
3. Based on the committee recommendations, Hon'ble NGT vide its order dated 20.01.2023, asked UPPCB the reason for not taking action against the proponent either for Environmental Compensation (EC) or by Initiating criminal proceedings.

4. On the date of the order itself, i.e. on 20.01.2023, Khambarkhera sugar Unit had submitted compliance of points raised by the committee, to the office of Chief Environmental Engineer (Circle 5), Lucknow.
5. But again on 25.01.2023, a Show Cause Notice was issued (received on 30.01.2023) by UPPCB stating that there is no reply received on earlier notice dated 04.01.2023 and hence why not an EC of Rs. 9.30 Lakh @ Rs. 30000/- per day from 22.12.2022 to 24.01.2023 (till remedial action is taken by Khambarkhera Unit) to be imposed. The Fact is that the Unit had never received any notice dated 04.01.2023 referred above.
6. Khambarkhera Sugar Unit had submitted detailed reply to this Show Cause Notice dated 25-01-2023, along with compliance documents, on 09.02.2023 and requested to revoke the EC and penalty as proposed by UPPCB. The Receiving of the same is enclosed as **annexure-1**.
7. Further, UPPCB vide letter dated 10.02.23 stated that the reply to the Show Cause Notice was not filed by the Unit and hence an EC of Rs. 9.30 Lakh is imposed and to be deposited in UPPCB account.
8. The Hon'ble NGT has deposed the case on 13.02.2023 with considering the penalty imposed on KKH unit by UPPCB.
9. Therefore, in-spite of complying with the suggestions/ recommendations and submitting timely responses / information, as required by the UPPCB, an Environmental Compensation of Rs. 9.30 Lakh has been imposed on Khambarkhera sugar Unit, which seems not justified.
10. However, **honouring the judgement of Hon'ble NGT in the matter, we have now deposited, under protest, an amount of Rs. 9.30 Lakh (Rs. Nine Lakh Thirty Thousand only)** as an Environmental Compensation imposed erroneously on our Unit vide **UTR no. SBIN123060798690 on 01.03.2023** in UPPCB account of Union Bank of India, Vibhuti Khand, Gomti Nagar, Lucknow A/c No 701502010002104 (IFSC Code - UBIN0570150), with request provide opportunity for the personal hearing in the matter.

The receipt of the same may kindly be acknowledged,

Thanking You  
Yours Faithfully

(Authorized Signatory)

For Bajaj Hindusthan Sugar Limited  
Unit: Khambarkhera Sugar, Lakhimpur



CC:

1. District Magistrate, Lakhimpur Khiri
2. Chief Environmental Officer ( Circle-5), UPPCB, Lucknow
3. Regional Officer, UPPCB, Lucknow



"TRUE COPY"

Ref: - BMSL/EHS/2022-23/ 02-02

Dated: 23/02/2023

To,  
The Chief Environmental Officer (Circle-7)  
Uttar Pradesh Pollution Control Board  
TC-12V, Vibhuti Khand, Gomti Nagar  
Lucknow-226010

Sub: Regarding Show Cause issued to our unit based on recommendations/conclusion made by joint team inspection on dated 31.01.2023 of M/s Bajaj Hindusthan Sugar Ltd. Barkhera, Pilibhit.

Ref: Your letter no H-88871/C-7/604/OA-691/2022/23 dated 10/02/2023

This is with reference to your above mentioned letter received on dated 21/02/2023. We are submitting herewith the point wise compliance status of the conditions mentioned in above said show cause notice are as under.

Sl.No.	Recommendations/ Conditions	Compliance status
1.	The unit has to carry out the studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumption and different utility water and waste water discharge required to be maintained for proper accounting of water and waste water.	<p>1. The physico-chemical characteristics of the soil under irrigation and ground water of command area is being monitored as per the guideline of CPCB in order to assess the impact of irrigation. The report of soil and ground water of command area is attached as <b>annexure-1</b>.</p> <p>2. The hydrological and impact assessment study in details has already been done by the accredited consultant. Report is attached as <b>annexure-2</b>.</p> <p>3. Log book for water consumption and different utility water and waste water generation is being maintained, the copy of the same is attached as <b>annexure-3</b>.</p>

Furtherance of the above, the conditions of water consent as mentioned in your notice are being complied strictly and compliance report has already been submitted to your good office. The same is enclosed as **annexure-4**.

सत्यमेव जयते  
दिनांक 27/02/23  
आचार्य के हस्ताक्षर  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ



Sl No.	Consent Conditions	Compliance Status
9.	Unit shall install flow meter at Mill Fibrizer. Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.	<b>Being Complied.</b> The water flow meters at all check point including Mill Fibrizer, Mescuite cooling is already installed and daily data is being recorded. The RO reject is not applicable for us. The copy of logbook of flowmeters is attached as <b>annexure-5.</b>
10.	Unit shall provide Hazardous Tank in Boiling House,	<b>Complied.</b> We have already installed the Hazardous tanks of adequate capacity to collect wash water during chemical/mechanical cleaning of evaporators and discharging it in a controlled manner to ETP. Photographs attached as <b>annexure-6.</b>
11.	Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/contamination of ground water.	<b>Complied</b> The Pucca line lagoon had already been in place and used for storage of treated water. Photograph attached as <b>annexure-7.</b>
12.	The unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 kg / cm).	<b>Not required.</b> As the working pressure of our Boiler is 45 Kg/cm <sup>2</sup> , hence Condensate Polishing Unit (CPU) is not required.
13.	The mechanical sludge dewatering/handling system for better management of wet sludge shall be Provided by the unit.	<b>Complied.</b> We have already installed the mechanical sludge dewatering/handling system (Decanter). Photograph attached as <b>annexure-8.</b>

In light of our compliance status as above it is request to please revoke the show cause notice issued to our Unit Barkhera.

We once again assure you that, we are sincere to our environment and conscious of our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you  
Yours Faithfully

For Bajaj Hindusthan Sugar Ltd.,  
Unit: Barkhera, Pilibhit

*Rakesh*  
(Authorized signatory)

Encl: As Above

Copy to: Regional Officer Uttar Pradesh Pollution Control Board, Rajendra Nagar, Bareilly 243122.

*Rakesh*  
"TRUE COPY"

Ref: - BHSI/EHS/2022-23/02-01

Dated: 23/02/2023

To,  
The Chief Environmental Officer (Circle-7)  
Uttar Pradesh Pollution Control Board  
TC-12V, Vibhuti Khand, Gomti Nagar  
Lucknow-226010

**Sub:** Regarding Compliance of recommendations/conclusion made by joint team based on inspection on dated 31.01.2023 of M/s Bajaj Hindusthan Sugar Ltd. Barkhera, Pilibhit.

Ref: Your letter no H-88872/C-7/604/OA-691/2022/23 dated 10/02/2023

Dear Sir,

This is with reference to your above mention letter that we have received on dated 21/02/2023 whereby we have been instructed to submit the compliance of recommendations made by joint team. The point wise compliance status is as below:

Sl. No.	Recommendations/ Conclusion	Compliance status
1.	The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the undertaking.	<ol style="list-style-type: none"> <li>1. In order to further strengthen the safety during the stack monitoring, process for the installation of spiral ladder at our boiler stack has already been started,</li> <li>2. The enquiry has been floated to different expert vendors and offer received till date is enclosed here with as <b>Annexure-1</b>,</li> <li>3. Placement of order and erection and commission of the ladder is expected to be completed by 30-Sept-23. Undertaking of the same was submitted to your office. The copy of the same is attached <b>annexure-2</b>.</li> </ol>
2.	The unit shall maintain the preventive measures to control the fugitive emission in bagasse handling area.	<p>In order to control the fugitive emission at bagasse handling area, following preventive measured has been put in place:</p> <ol style="list-style-type: none"> <li>1. The Bagasse handling is being done through mechanized system.</li> <li>2. The bagasse conveyor/ elevator to boiler has been covered/closed to block the fugitive emission. Bagasse handling conveyers photo attached as <b>annexure-3</b>.</li> <li>3. Regular cleaning and sweeping is in place in boiler and bagasse handling area.</li> <li>4. Dense plantation has been provided around the bagasse yard to contain and control the fugitive emission.</li> <li>5. Arrangement of water sprinkling using ETP treated water has been provided for intermittent water spraying to dust suppression.</li> </ol>

डाक प्राप्ति रसीद  
प्राप्ति दिनांक 27/02/23  
प्राप्तकर्ता के हस्ताक्षर.....  
उत्प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ



# bajaj SUGAR

We once again assure you that, we are sincere to our environment and conscious of our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

Yours Faithfully

For Bajaj Hindusthan Sugar Ltd.,  
Unit: Barkhera, Pilibhit

  
Resd. (Authorized signatory)

Encl: As Above

Copy to: Regional Officer Uttar Pradesh Pollution Control Board, Rajendra Nagar, Bareilly 243122.



"TRUE COPY"

Ref: - BHSL/EHS/2022-23/ 326

Dated: 23/02/2023

To,  
**The Chief Environmental Officer (Circle-6)**  
 Uttar Pradesh Pollution Control Board  
 TC-12V, Vibhuti Khand, Gomti Nagar  
 Lucknow-226010

**Sub:** Regarding Compliance of recommendations/conclusion made by joint team based on inspection on dated 28.01.2023 of M/s Bajaj Hindusthan Sugar Ltd. Kundarkhi, Gonda.

**Ref:** Your letter no H-88907/C-6/Consent. Air-54/ Ayodhya/2023 dated 10/02/2023

Dear Sir,

This is with reference to your above mention letter that we have received on dated 21/02/2023 whereby we have been instructed to submit the compliance of recommendations made by joint team. The point wise compliance status is as below:

Sl.No.	Recommendations/ Conclusion	Compliance status
1.	The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the undertaking.	<ol style="list-style-type: none"> <li>1. In order to further strengthen the safety during the stack monitoring, process for the installation of spiral ladder at our boiler stack has already been started,</li> <li>2. The enquiry has been floated to different expert vendors and offer received till date is enclosed here with as <b>Annexure-1</b>,</li> <li>3. Placement of order and erection and commission of the ladder is expected to be completed by 30-Sept-23. Undertaking of the same was submitted to your office. The copy of the same is attached <b>annexure-2</b>.</li> </ol>
2.	The unit shall maintain the preventive measures to control of the fugitive emission in captive power plant area to control the dust generated during the handling of bagasse.	<p>In order to control the fugitive emission at bagasse handling area, following preventive measures has been put in place:</p> <ol style="list-style-type: none"> <li>1. The Bagasse handling is being done through mechanized system to control the dust generation.</li> <li>2. The bagasse conveyor/ elevator used for handling has been covered/closed to block the fugitive emission. Bagasse handling conveyers photo attached as <b>annexure -3</b></li> <li>3. Regular cleaning and sweeping is in place in Captive power plant and bagasse handling area.</li> <li>4. Dense plantation has been provided and being maintained around the captive power plant to contain and control the fugitive emission. Green belt photo attaches as <b>annexure-4</b>.</li> <li>5. Arrangement of water sprinkling using ETP treated water has been provided for intermittent water spraying to dust suppression.</li> </ol>

We once again assure you that, we are sincere to our environment and conscious of our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

Yours Faithfully

**For Bajaj Hindusthan Sugar Ltd.,**  
Unit: Kundarkhi, Gonda



**(Authorized signatory)**

Encl: As Above 

CC:

1. District Magistrate- Gonda
2. Regional Officer, Uttar Pradesh Pollution Control Board, Ayodhya



"TRUE COPY"



Ref: - BNSL/113/2022-23/

Date: 22/02/2023

To,  
The Chief Environmental Officer (Circle-6)  
Uttar Pradesh Pollution Control Board  
TC-12V, Vibhuti Khand, Gomti Nagar  
Lucknow-226010

Subj: Regarding Show Cause issued to our unit based on recommendations/conclusion made by joint team inspection on dated 28.01.2023 of M/s Bajaj Hindusthan Sugar Ltd. Kundarkhi, Gonda.

Ref: Your letter no H-88911/C-6/Water Consent-54/ Ayodhya/2023 dated 10/02/2023

This is with reference to your above mentioned letter received on dated 22/02/2023. We are submitting herewith the compliance status of the recommendation mentioned in above said show because notice is as under:

**Recommendations** "The unit has to carry out the studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by."

**Compliance status:**

1. The physico-chemical characteristics of the soil under irrigation and ground water of command area is being monitored as per the guideline of CPCB in order to assess the impact of irrigation. The report of soil and ground water of command area is attached as **annexure-1**.
2. The hydrological and impact assessment study in details has already been done by the accredited consultant. Report is attached as **annexure-2**.

With regard to OCEMS data transfer to the server, we would like submit that the OCEMS data is being transferred continuously to the CPCB/UPPCB server, the report downloaded from the RDMS portal from 07.12.2022 to 16.12.2022 is enclosed as **annexure-3**, shows the OCEMS data was live during the said period. Furtherance of above we would also like to state that, in case of any issues in the OCEMS and network, we will follows the procedure for updating on RDMS portal and information to the concerned authorities well in time.

In light of our compliance status as above it is requested to please revoke the show cause notice issued to our Unit Kundarkhi.

We once again assure you that, we are sincere to our environment and conscious of our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

Yours Faithfully

For Bajaj Hindusthan Sugar Ltd.,  
Unit: Kundarkhi, Gonda

  
(Authorized signatory)

Encl: As Above

cc:

1. District Magistrate, Gonda
2. Regional Officer Uttar Pradesh Pollution Control Board, Ayodhya.

डाक प्राप्त रसीद

प्राप्ति दिनांक... 27/02/2023.....

प्राप्तकर्ता के हस्ताक्षर..... *Atle*.....

उपरोक्त प्रदूषण नियंत्रण बोर्ड, लखनऊ

Ref: - BHSL/EHS/2022-23/ 74

Dated: 28/02/2023

To,  
**The Chief Environmental Officer (Circle-6)**  
 Uttar Pradesh Pollution Control Board  
 TC-12V, Vibhuti Khand, Gomti Nagar  
 Lucknow-226010

**Sub:** Regarding compliance of recommendations/conclusion made by joint team based on inspection on dated 28.01.2023 of M/s Bajaj Hindusthan Sugar Ltd. Utraula, Balrampur.

**Ref:** Your letter no H-88909/C-6/Water Consent-155/ Basti/2023 dated 10/02/2023

This is with reference to your above mentioned letter received on dated 22/02/2023. We are submitting herewith the compliance status of the recommendation as under.

**Recommendations** "The unit has to carry out the studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by."

**Compliance status:**

1. The physico-chemical characteristics of the soil under irrigation and ground water of command area is being monitored as per the guideline of CPCB in order to assess the impact of irrigation. The report of soil and ground water of command area is attached as **annexure-1**.
2. The hydrological and impact assessment study in details has already been done by the accredited consultant. Report is attached as **annexure-2**.

We once again assure you that, we are sincere to our environment and conscious of our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

Yours Faithfully

**For Bajaj Hindusthan Sugar Ltd.,**  
 Unit: Utraula, Balrampur

*H. Nandan*  
 (Authorized signatory)

Encl: As Above

CC:

1. District Magistrate, Balrampur
2. Regional Officer Uttar Pradesh Pollution Control Board, Basti.

डाक प्राप्ति रसीद  
 प्राप्ति दिनांक..11.03.23.....  
 प्राप्तकर्ता के हस्ताक्षर.....*A.K.*.....  
 स०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

"TRUE COPY"

Ref: - BHSL/EHS/2022-23/ 54

Dated: 20/02/2023

To,  
**The Chief Environmental Officer (Circle-7)**  
 Uttar Pradesh Pollution Control Board  
 TC-12V, VibhutiKhand, Gomti Nagar  
 Lucknow-226010

**Sub:** Regarding Compliance of recommendations/conclusion made by joint team based on inspection on dated 31.01.2023 of M/s Bajaj Hindusthan Sugar Ltd. Maqsoodapur, Shahjahanpur.

**Ref:** Your letter no H-88870/C-7/604/OA-691/2022/23 dated 10/02/2023

Dear Sir,

This is with reference to your above mentioned letter received on dated 18/02/2023 whereby we have been instructed to submit the compliance recommendations made by joint team. The point wise compliance status is as below:

Sl.No.	Recommendations/ Conclusion	Compliance status
1.	The unit has to installed easy ladder for the monitoring of flue gas emission as per CPCB guideline and timeline given in the undertaking.	<p>1. In order to further strengthen the safety during the stack monitoring, process for the installation of spiral ladder at our boiler stack has already been started,</p> <p>2. The enquiry has been floated to different expert vendors and offer received till date is enclosed here with as <b>Annexure-1</b>,</p> <p>3. Placement of order and erection and commission of the ladder is expected to be completed by 30-Sept-23. Undertaking of the same was submitted to your office. The copy of the same is attached <b>annexure-2</b>.</p>
2.	The unit shall maintain the preventive measures to control the fugitive emission in bagasse handling area.	<p>In order to control the fugitive emission at bagasse handling area, following preventive measures has been put in place:</p> <p>1. The Bagasse handling is being done through mechanized system.</p> <p>2. The bagasse conveyor/ elevator to boiler has been covered/closed to block the fugitive emission. Bagasse handling conveyers photo attached as <b>annexure-3</b></p> <p>3. Regular cleaning and sweeping is in place in boiler and bagasse handling area.</p> <p>4. Dense plantation has been provided around the bagasse yard to contain and control the fugitive emission. Attaches as <b>annexure-4</b>.</p> <p>5. Arrangement of water sprinkling using ETP treated water has been provided for intermittent water spraying to dust suppression.</p>

डाक प्राप्ति रसीद  
 प्राप्ति दिनांक. 28/02/23.....  
 प्राप्तकर्ता के हस्ताक्षर.....  
 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

"TRUE COPY"

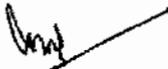
**bajaj** SUGAR

We once again assure you that, we are sincere to our environment and conscious of our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

Yours Faithfully

**For Bajaj Hindusthan Sugar Ltd.,**  
Unit: Maqsoodapur, Shahjahanpur



*Maqsoodapur*  
**(Authorized signatory)**

Encl: As Above

Copy to: Regional Officer Uttar Pradesh Pollution Control Board, Rajendra Nagar, Bareilly 243122.



"TRUE COPY"

Ref: - BHSL/EHS/2022-23/55

Dated: 20/02/2023

To,  
The Chief Environmental Officer (Circle-7)  
Uttar Pradesh Pollution Control Board  
TC-12V, Vibhuti Khand, Gomti Nagar  
Lucknow-226010

**Sub:** Regarding Show Cause issued to our unit based on recommendations/conclusion made by joint team inspection on dated 31.01.2023 of M/s Bajaj Hindusthan Sugar Ltd. Maqsoodapur, Shahjahanpur.

**Ref:** Your letter no H-88869/C-7/604/OA-691/2022/23 dated 10/02/2023

This is with reference to your above mentioned letter received on dated 18/02/2023. We are submitting herewith the point wise compliance status of the conditions mentioned in above said show cause notice under.

Sl.No.	Recommendations/ Conditions	Compliance status
1.	The unit has to carry out the studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them and log book for water consumption and different utility water and waste water discharge required to be maintained for proper accounting of water and waste water.	<ol style="list-style-type: none"> <li>1. The physico-chemical characteristics of the soil under irrigation and ground water of command area is being monitored as per the guideline of CPCB in order to assess the impact of irrigation. The report of soil and ground water of command area is attached as <b>annexure-1</b>.</li> <li>2. The hydrological and impact assessment study in details has already been done by the accredited consultant. Report is attached as <b>annexure-2</b>.</li> <li>3. Log book for water consumption and different utility water and waste water generation is being maintained, the copy of the same is attached as <b>annexure-3</b>.</li> </ol>

Furtherance of the above, the conditions of water consent as mentioned in your notice are being complied strictly and compliance report has already been submitted to your good office. The same is enclosed as **annexure-4**.

No.	Consent Conditions	Compliance Status
9.	Unit shall install flow meter at Mill Fibrizer. Mesculte cooling and RO reject and submit the compliance with authentic data and records thereof.	<b>Being Complied.</b> The water flow meters at all check point including Mill Fibrizer, Mesculte cooling is already installed and daily data is being recorded. The RO reject is not applicable for us. The copy of logbook of flowmeters is attached as <b>annexure-5</b> .
10.	Unit shall provide Hazardous Tank in Boiling House,	<b>Complied.</b> We have already installed two nos of Hazardous tanks of adequate capacity to collect wash water

20/02/23  
AK

Y"

# bajaj SUGAR

		We have already installed two nos of Hazardous tanks of adequate capacity to collect wash water during chemical/mechanical cleaning of evaporators and discharging it in a controlled manner to ETP. Photographs attached as <b>annexure-6.</b>
11.	Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/contamination of ground water.	<b>Complied</b> The Pucca line lagoon had already been in place and used for storage of treated water. Photograph attached as <b>annexure-7.</b>
12.	The unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 kg / cm).	<b>Not required.</b> As per the working pressure of our Boiler is 45 Kg/cm <sup>2</sup> , hence Condensate Polishing Unit (CPU) is not required.
13.	The mechanical sludge dewatering/handling system for better management of wet sludge shall be Provided by the unit.	<b>Complied.</b> We have already installed the mechanical sludge dewatering/handling system (Decanter). Photograph attached as <b>annexure-8.</b>

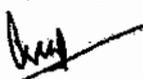
In light of our compliance status as above it is request to please revoke the show cause notice issued to our Unit Maqsoodapur.

We once again assure you that, we are sincere to our environment and conscious of our social responsibilities and are committed towards creating a clean and safe environment in and around our manufacturing facility and will always remain so.

Thanking you

Yours Faithfully

**For Bajaj Hindusthan Sugar Ltd.,**  
Unit: Maqsoodapur

  
(Authorized signatory)

Encl: As Above

Copy to: Regional Officer Uttar Pradesh Pollution Control Board, Rajendra Nagar, Bareilly 243122.

  
"TRUE COPY"



# ANNEXURE-R-9

Government of India  
Central Ground Water Authority  
Ministry of Water Resources

50

No. 21-4(51)/NR/CGWA/07-62

Dated:-

22-MAR-2007

To

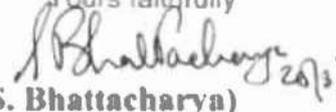
The Manager  
M/s Bajaj Hindusthan limited  
Bajaj Bhawan, Jamnala Bajaj Marg  
B-10 Sector 3 Noida 201301.

**Sub:- Ground Water Clearance in respect of new sugar unit at Maqsoodapur, U.P of M/s Bajaj Hindusthan limited -reg.**

Sir,

Kindly refer to your letter dated 22-01-2007 on the subject cited above. As the proposed industry does not fall in Over Exploited/Critical area on Ground Water Resource consideration, no NOC is required to be issued from this office.

Yours faithfully

  
(S. Bhattacharya)  
Scientist D  
for Member Secretary

Copy to:-

The Regional Director, Central Ground Water Board, Northern Region, Lucknow

/  
(S. Bhattacharya)  
Scientist D  
for Member Secretary



1193

Government of India  
Central Ground Water Authority  
Ministry of Water Resources

51

No. 21-4(52)/NR/CGWA/07 - 60

Dated:-

22 MAR 2007

To

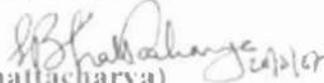
The Manager  
M/s Bajaj Hindusthan Sugar and Industries limited  
"Elegance " 3rd Floor  
31, Ganesh Chandra Avenue  
Kolkata -700013

**Sub:- Ground Water Clearance in respect of new sugar unit at Kundarki, U.P of M/s Bajaj Hindusthan Sugar and Industries limited -reg.**

Sir

Kindly refer to your letter dated 08-01-2007 on the subject cited above. As the proposed industry does not fall in Over Exploited/Critical area on Ground Water Resource consideration, permission is not required to be obtained from CGWA for withdrawal of ground water.

Yours faithfully

  
(S. Bhattacharya)  
Scientist D  
for Member Secretary

Copy to:-

The Regional Director, Central Ground Water Board, Northern Region, Lucknow

  
(S. Bhattacharya)  
Scientist D  
for Member Secretary

CENTRAL GROUND WATER AUTHORITY  
MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT  
AND GANGA REJUVENATION

PUBLIC NOTICE NO. 26-1/CGWA/ 2015

Whereas the Central Government in exercise of powers under sub section (3) of the Environment (Protection) Act of 1986, constituted the Central Ground Water Authority (hereafter referred to as the Authority) *vide* notification of the Government of India in the Ministry of Environment & Forests number S.O. 1121(E), dated the 13<sup>th</sup> May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India;

And whereas the Authority has been issuing No Objection Certificate (NOC) for withdrawal of ground water by industries/ infrastructure/ mining projects. During the period October, 2009 to November, 2012, NOCs issued by Central Ground Water Authority had no time frame for their validity. However, as per the existing guidelines of CGWA, NOCs are issued for a fixed period of validity.

And whereas some firms were exempted from obtaining NOC from the Authority as per the extant guidelines in the past. The Hon'ble National Green Tribunal *vide* its order dated 15.04.2015 has made it mandatory for all existing users of ground water to seek NOC from Central Ground Water Authority.

Now therefore, Central Ground Water Authority, in exercise of powers under Section 5 of the Environment (Protection) Act, hereby directs all such users **who have been issued NOC without any validity period to apply for renewal of NOC by 31<sup>st</sup> December, 2017, failing which the NOC issued to them shall stand cancelled and they will have to apply afresh for NOC.** Further, such users who were exempted from the requirement of NOC earlier are hereby directed to apply for NOC for ground water extraction by 31<sup>st</sup> December, 2017, failing which necessary action as per law shall be initiated. Applications for issuance/ renewal of NOC are to be made online through NOCAP (<http://cgwa-noc.gov.in>).

  
(AKHIL KUMAR)  
CHAIMAN  
CENTRAL GROUND WATER AUTHORITY  
04.10.2017

**GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA  
REJUVENATION  
CENTRAL GROUND WATER AUTHORITY**

No. 26-1/CGWA/PN/2018

Dated 29.06.2018

**PUBLIC NOTICE**

SUB: ATTENTION OF ALL EXISTING GROUND WATER USERS INCLUDING INDUSTRIAL, INFRASTRUCTURE AND MINING PROJECTS.

Kind attention of all the existing ground water users including Industrial, Infrastructure and Mining Projects is invited to the public Notice No. 1/2018 dated 01.01.2018, under which the users have been directed to submit their applications for No Objection Certificate (NOC) to Central Ground Water Authority (CGWA) before 30.06.2018.

Due to ongoing modifications in the existing guidelines and to address the grievances of many ground water users in the country, it is considered necessary and expedient to extend the due date for submission of online applications through NOCAP upto 30.09.2018. All the users drawing ground water without a valid NOC are directed to submit their applications for NOC by or before the said date. It is clarified that any failure to submit applications before this date will render the concerned users responsible for no-compliance of the directions of CGWA and Hon'ble NGT.

All ground water users located in the States/Union Territories, where ground water development is not being regulated by Central Ground Water Authority have to obtain NOC from the respective State/UT Ground Water Authorities. List of such States/Union Territories is available on the web link: [www.cgwa-noc.gov.in/LandingPage/GroundWater .htm](http://www.cgwa-noc.gov.in/LandingPage/GroundWater.htm)

*K.C. NAIK*  
29.6.18  
(K.C.NAIK)  
CHAIRMAN  
29.06.2018

# ANNEXURE-R-12 (Colly)

1196

Government of India  
Central Ground Water Authority (CGWA)  
Ministry of Water Resources, River Development and Ganga Rejuvenation  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

54

## Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/5073/UP/IND/2018

### 1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Sugar
(i) Name of Industry:	BAJAJ HINDUSTHAN SUGAR LTD
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)	
Address Line 1 :	VILLAGE - BARKHERA KALAN
Address Line 2 :	TEHSIL- BISALPUR
Address Line 3 :	DISTRICT- PILIBHIT
State:	UTTAR PRADESH
District:	PILIBHIT
Sub-District:	BARKHERA
Village/Town:	Barkhera (NP)
Area Type :	Non-Notified
Area Type Category :	Safe
(iii) Communication Address	
Address Line 1:	BAJAJ BHAWAN
Address Line 2:	SECTOR-3
Address Line 3:	NOIDA
State:	UTTAR PRADESH
District:	GAUTAM BUDDHA NAGAR
Sub-District:	
Pincode:	201301
Phone Number with Area Code:	
Mobile Number:	91 9711991639
Fax Number:	91 120 2534285
E-Mail:	lksinghal@bajajenergy.com

### (iv) Salient Features of the Industrial Activity:

The Bajaj Hindusthan Sugar Ltd (BHSL) situated at Barkhera falls in Pilibhit district. The district of Pilibhit in Uttar Pradesh is the north-eastern most district of Rohilkhand division which is situated in the sub-Himalayan belt on the boundary of Nepal.

### (v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land : Enclose Documents of Ownership / Lease: (\$)

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	113813.60	0.00	113813.60
Open Land	3489.00	0.00	3489.00
Road/ Paved Area	244896.80	0.00	244896.80

**Application for Permission to Abstract Ground Water for Industrial Use  
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Application Number : 21-4/5073/UP/IND/2018

Rooftop area of building/ sheds	69197.95	0.00	69197.95
Total	431397.35	0.00	431397.35
(vi) Drainage in the Area (River/ Nala etc) :	Amedi River		
(vii) Source of Availability of Surface Water for Industrial Use (if any – Furnish Details):	Not Applicable		
(viii) Average Annual Rainfall in the Area (in mm):	1255.90		
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit):	Barkheda		
(x) Whether Ground Water Utilization for:	Existing Industry		
Date of Commencement Industry:	29/10/2006		
Date of Expansion :			

**2. Details of Water Requirement (Fresh and Recycled Water Usage):**

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

**(i) Total Water Requirement (a+b+c+d) (m3/day)**

	Existing	Proposed	Total
<b>Water Requirement Details (Fresh Water) (m3/day)</b>			
(a) Ground Water Requirement (m3/day):	1285.00	0.00	1285.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	1285.00	0.00	1285.00
(d) Recycled Water Usage (m3/day):	650.00	0.00	650.00
Total Water Requirement : (a+b+c+d)(m3/day)	1935.00	0.00	1935.00

**(ii) Breakup of Water Requirement and Usage:**

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	1470.00	0.00	1470.00	120	176400.00
Residential / Domestic	15.00	0.00	15.00	365	5475.00
Greenbelt Development /Environment Maintenance	200.00	0.00	200.00	120	24000.00
Other Use	250.00	0.00	250.00	120	30000.00
<b>Grand Total</b>	<b>1935.00</b>	<b>0.00</b>	<b>1935.00</b>		<b>235875.00</b>

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

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(iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated :	800.00	120	96000.00
(b) Quantity of Treated Water Available	650.00		
i). Reuse in Industrial Activity:	200.00	120	24000.00
ii). Reuse in Green Belt Development:	200.00	120	24000.00
iii). Other Uses:	250.00	120	30000.00
(c) Total Treated Water Utilized:	650.00		78000.00
Net Ground Water Requirement:	1285.00 (m3/day)		

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures:

2

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Tubewell / 2004	150.00 / 150	7.00	200.00	15 / 120	Submersible Pump	30.00	Yes	Yes / -
2	Tubewell / 2004	150.00 / 150	7.00	200.00	15 / 120	Submersible Pump	30.00	Yes	Yes / -

(b). Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures:

0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
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4. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day and / or having a Land Area of Greater Than 2 Ha.- (\$)

A comprehensive report of groundwater study of 5km is enclosed here as Annexure-I

5. Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)

A comprehensive report of groundwater study of 5km, having rainwater harvesting details is enclosed here as Annexure-I (a).

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

**Application Number : 21-4/5073/UP/IND/2018**

6. Copy of Referral Letter seeking NOC from CGWA from Central Pollution Control Board / State Pollution Control Board / Bureau of Indian Standards / Ministry of Environment and Forests / Other Central / State Agencies shall be Annexed.- (\$)

**Attached Referral Letter**

S.No	Attached Referral Letter	Attachment Name	File Name
1	Ministry of Environment and Forests	Referral Letter	Referral Letter .pdf

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:  
If Yes, so Details thereof with Status:

**INDUSTRIAL USE- Self Declaration**

- It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

- Application Proforma is Subject to Modification from Time to Time.
- Application should be submitted to Regional Office.

**Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021**

- Incomplete Application will be Summarily Rejected.

**Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.**

- Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

**Bharatkosh Details:-**

Transaction Ref  
Number:-

Dated:-

**Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.**

**Attached Files:**

- 1). Site Plan : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	PLANT LAYOUT	PLANT LAYOUT.pdf

- 2). Certified Revenue Sketch : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	revenue survey map	revenue survey map.pdf

- 3). Documents of Ownership / Lease : (Refer: 1 (v))

**Application for Permission to Abstract Ground Water for Industrial Use  
 (Application For New NOC)**

**Application Number : 21-4/5073/UP/IND/2018**

S.No	Attachment Name	File Name
1	land document	land document.pdf
2	Revenue sheet	Revenue sheet.pdf
3	upbhulekh report	upbhulekh report.pdf

**4). Source of Availability of Surface Water : (Refer: 1 (vii))**

S.No	Attachment Name	File Name
1	Gram Panchayat letter for non availability	Gram Panchayat letter for non availability.pdf

**5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)**

S.No	Attachment Name	File Name
1	Revised Water Balance Requirement_THN	Revised Water Balance Requirement_THN.pdf

**6). Groundwater Availability Report : (Refer: 4)**

No Attachment Found!

**7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)**

S.No	Attachment Name	File Name
1	Thanabhawan Sugar Rain Water Harversting and Arti	Thanabhawan Sugar Rain Water Harversting and Artificial Recharge.pdf

**8). Authorization :**

No Attachment Found!

**10). Non-Polluting Effluent :**

S.No	Attachment Name	File Name
1	Berkhera Air	Berkhera Air.pdf
2	Berkhera Water	Berkhera Water.pdf
3	CTO	CTO.pdf

**11). Extra Attachment :**

S.No	Attachment Name	File Name
1	Final-Report Barkheda	Final-Report Barkheda.pdf

**12). Scanned Industrial Application :**

No Attachment Found!

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Government of India  
Central Ground Water Authority (CGWA)  
Ministry of Water Resources, River Development and Ganga Rejuvenation  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

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**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

**Application Number : 21-4/5073/UP/IND/2018**

Date :

Name & Signature of the applicant

Place :

(With official seal)

**Associated User :** BHSLBRKS

**Submitted By User :** BHSLBRKS

**Submission Date :** 08/03/2018

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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Member (CGWA)

भारत सरकार  
केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास  
और गंगा संरक्षण मंत्रालय

Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

File No: - 21-4/5073/UP/IND/2018-434

NOC No: - CGWA/NOC/IND/ORIG/2019/4923

Date: -14 MAR 2019

✓To

M/s Bajaj Hindustan Sugar Ltd.  
Bajaj Bhawan, Sector-3, Noida,  
District Gautam Buddha Nagar,  
Uttar Pradesh - 201301

**Sub: - NOC for ground water withdrawal to M/s Bajaj Hindustan Sugar Ltd. in respect of their existing Sugar manufacturing unit located at Town Barkhera (NP), Block Barkhera, District Pilibhit, Uttar Pradesh – reg.**

Refer to your application dated 08/03/2018 for grant of NOC for ground water withdrawal. Based on recommendation of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide his letter dated 29/11/2018 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Bajaj Hindustan Sugar Ltd. in respect of their existing Sugar manufacturing unit located at Town Barkhera (NP), Block Barkhera, District Pilibhit, Uttar Pradesh.** The NOC is valid from 05/03/2019 to 04/03/2021 and is subject to the following conditions:-

1. The firm may abstract **1,57,875 cu.m/year** of ground water through two (2) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. Both the wells shall be fitted with digital water flow meter by the firm at its own cost and monthly ground water abstraction data of each well shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. M/s **Bajaj Hindustan Sugar Ltd.**, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of **1,10,700 cu.m/year** as proposed, for augmenting the ground water resources of the area. Firm shall report the compliance within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification under intimation to this office.
5. The firm, at its own cost, shall construct two (2) observation wells (piezometers) at suitable locations and install digital water level recorders for monthly ground water level monitoring in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. Firm shall install telemetry system in one of the

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561, Fax: 23382051, 23386743

Website : [www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

piezometers and share user ID and password of the telemetry system with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.

6. The ground water quality shall be monitored once in a year during pre- monsoon period.

7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to the Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.

10. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.

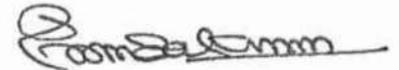
11. The project proponent shall take all necessary measures to prevent contamination of groundwater in the premises failing which the firm shall be responsible for any consequences arising there upon.

12. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

13. The firm shall report self compliance online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.

14. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

15. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.



Member (CGWA)

**Copy to:**

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh.
2. The District Magistrate, District Pilibhit, Uttar Pradesh for necessary action.
3. The Assistant Director (RCD), Food Safety and Standards Authority of India, Regulatory Compliance Division, FDA Bhawan, Kotla Road, New Delhi – 110002.
4. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 29/11/2018.
5. The Director, Ground Water Department, Govt. of Uttar Pradesh, 9<sup>th</sup> floor, Indira Bhawan, Lucknow-226001.
6. Guard File 2018-19.



Member (CGWA)

# ANNEXURE-R-13 (Colly)

1204  
Government of India  
Central Ground Water Authority (CGWA)  
Ministry of Water Resources, River Development and Ganga Rejuvenation  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

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## Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/5074/UP/IND/2018

### 1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Sugar
(i) Name of Industry:	BAJAJ HINDUSTHAN SUGAR LTD.
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)	
Address Line 1 :	VILLAGE - MAQSOODAPUR
Address Line 2 :	TEHSIL- POWAYA
Address Line 3 :	DISTRICT-SHAHJAHANPUR
State:	UTTAR PRADESH
District:	SHAHJAHANPUR
Sub-District:	BANDA
Village/Town:	Maksoodpur
Area Type :	Non-Notified
Area Type Category :	Safe
(iii) Communication Address	
Address Line 1:	BAJAJ BHAWAN
Address Line 2:	SECTOR-3
Address Line 3:	NOIDA
State:	UTTAR PRADESH
District:	GAUTAM BUDDHA NAGAR
Sub-District:	
Pincode:	201301
Phone Number with Area Code:	
Mobile Number:	91 9711991639
Fax Number:	91 120 2534285
E-Mail:	lksinghal@bajajenergy.com

### (iv) Salient Features of the Industrial Activity:

The Bajaj Hindusthan Sugar Ltd (BHSL) situated at Maqsoodapur falls in Powayan block of Shahjahanpur district. Located in the south-east of Bareilly Division, Shahjahanpur is an agriculture-based district of Uttar Pradesh. As per government notification, it was established in the year 1813.

### (v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land : Enclose Documents of Ownership / Lease: (\$)

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	101125.00	0.00	101125.00
Open Land	361520.00	0.00	361520.00
Road/ Paved Area	3641.00	0.00	3641.00

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

Application Number : 21-4/5074/UP/IND/2018

Rooftop area of building/ sheds	37000.00	0.00	37000.00
<b>Total</b>	<b>503286.00</b>	<b>0.00</b>	<b>503286.00</b>
(vi) Drainage in the Area (River/ Nala etc) :	Storm Water Drain		
(vii) Source of Availability of Surface Water for Industrial Use (if any – Furnish Details):	Not Applicable		
(viii) Average Annual Rainfall in the Area (in mm):	1046.70		
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit):	Maksoodpur		
(x) Whether Ground Water Utilization for:	Existing Industry		
Date of Commencement Industry:	29/10/2007		
Date of Expansion :			

**2. Details of Water Requirement (Fresh and Recycled Water Usage):**

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

**(i) Total Water Requirement (a+b+c+d) (m3/day)**

	Existing	Proposed	Total
<b>Water Requirement Details (Fresh Water) (m3/day)</b>			
(a) Ground Water Requirement (m3/day):	1285.00	0.00	1285.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
<b>Total Fresh Water Requirement (a+b+c)(m3/day):</b>	<b>1285.00</b>	<b>0.00</b>	<b>1285.00</b>
(d) Recycled Water Usage (m3/day):	650.00	0.00	650.00
<b>Total Water Requirement : (a+b+c+d)(m3/day)</b>	<b>1935.00</b>	<b>0.00</b>	<b>1935.00</b>

**(ii) Breakup of Water Requirement and Usage:**

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	1470.00	0.00	1470.00	120	176400.00
Residential / Domestic	15.00	0.00	15.00	365	5475.00
Greenbelt Development /Environment Maintenance	200.00	0.00	200.00	120	24000.00
Other Use	250.00	0.00	250.00	120	30000.00
<b>Grand Total</b>	<b>1935.00</b>	<b>0.00</b>	<b>1935.00</b>		<b>235875.00</b>

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

Application Number : 21-4/5074/UP/IND/2018

(iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated :	800.00	120	96000.00
(b) Quantity of Treated Water Available	650.00		
i). Reuse in Industrial Activity:	200.00	120	24000.00
ii). Reuse in Green Belt Development:	200.00	120	24000.00
iii). Other Uses:	250.00	120	30000.00
(c) Total Treated Water Utilized:	650.00		78000.00
<b>Net Ground Water Requirement:</b>	<b>1285.00 (m3/day)</b>		

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures:

2

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2007	70.00 / 250	30.00	150.00	4 / 120	Submersible Pump	50.00	Yes	Yes / Yes Attached
2	Borewell / 2007	70.00 / 250	30.00	150.00	4 / 120	Submersible Pump	50.00	Yes	Yes / Yes Attach

(b). Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures:

0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
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4. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day and / or having a Land Area of Greater Than 2 Ha.- (\$)

Comprehensive report of ground water study of 5km is enclosed here.

5. Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)

Comprehensive report of ground water study of 5km, having rainwater harvesting details is enclosed.

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

**Application Number : 21-4/5074/UP/IND/2018**

6. Copy of Referral Letter seeking NOC from CGWA from Central Pollution Control Board / State Pollution Control Board / Bureau of Indian Standards / Ministry of Environment and Forests / Other Central / State Agencies shall be Annexed.- (\$)

**Attached Referral Letter**

S.No	Attached Referral Letter	Attachment Name	File Name
1	State Pollution Control Board	REFERENCE LETTER	REFERENCE LETTER.pdf

7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

**INDUSTRIAL USE- Self Declaration**

- It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.
2. Application should be submitted to Regional Office.

**Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021**

3. Incomplete Application will be Summarily Rejected.

**Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.**

4. Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

**Bharatkosh Details:-**

Transaction Ref

Number:-

Dated:-

**Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.**

**Attached Files:**

- 1). Site Plan : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	plant Layout	plant Layout.pdf

- 2). Certified Revenue Sketch : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	Revenue Sketch	Revenue Sketch.pdf

- 3). Documents of Ownership / Lease : (Refer: 1 (v))

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

**Application Number : 21-4/5074/UP/IND/2018**

S.No	Attachment Name	File Name
1	BHSL LAND DOCUMENT	BHSL LAND DOCUMENT.pdf

**4). Source of Availability of Surface Water : (Refer: 1 (vii))**

No Attachment Found!

**5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)**

S.No	Attachment Name	File Name
1	WATER BALANCE MQR	WATER BALANCE MQR.pdf

**6). Groundwater Availability Report : (Refer: 4)**

No Attachment Found!

**7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)**

S.No	Attachment Name	File Name
1	Maqsoodapur Sugar Rain Water Harvesting and Arti	Maqsoodapur Sugar Rain Water Harversting and Artificial Recharge.pdf

**8). Authorization :**

No Attachment Found!

**10). Non-Polluting Effluent :**

S.No	Attachment Name	File Name
1	MQR Air	MQR Air.pdf
2	MQR Water	MQR Water.pdf

**11). Extra Attachment :**

S.No	Attachment Name	File Name
1	BHSL-Maqsoodapur Hydrogeological Report	BHSL-Maqsoodapur Hydrogeological Report.pdf
2	Ponds Agrrement paper	Ponds Agrrement paper.pdf
3	Maqsoodpur receipt	Maqsoodpur receipt.pdf

**12). Scanned Industrial Application :**

No Attachment Found!

1209

Government of India  
Central Ground Water Authority (CGWA)  
Ministry of Water Resources, River Development and Ganga Rejuvenation  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

67

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

**Application Number : 21-4/5074/UP/IND/2018**

Date :

Name & Signature of the applicant

Place :

(With official seal)

**Associated User :** BHSLMQRS

**Submitted By User :** BHSLMQRS

**Submission Date :** 08/03/2018

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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भारत सरकार  
केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास  
और गंगा संरक्षण मन्त्रालय  
Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

### NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Bajaj Hindusthan Sugar Ltd.		
Project Address:	Tehsil- Powaya,		
Village:	Maksoodpur	Block:	Banda
District:	Shahjahanpur	State:	Uttar Pradesh
Pin Code:			
Communication Address:	Bajaj Bhawan, Sector-3, Noida, District - Gautam Buddha Nagar, Uttar Pradesh - 201301		
Address of CGWB Regional Office :	Regional Director, Central Ground Water Board, Northern Region, Bhujal Bhawan, Sector - B, Sitapur Road Yojana, Ram Ram Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/IND/ORIG/2019/5269									
2. Application No.:	21-4/5074/UP/IND/2018			3. Category:	Industry					
4. Project Status:	Existing Project			5. NOC Type:	New					
6. Valid from:	30/04/2019			7. Valid up to:	29/04/2021					
8. Ground Water Abstraction Permitted:										
	Fresh Water		Saline Water		Dewatering		Total			
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day m <sup>3</sup> /year			
	1285	154200					1285 154200			
9. Details of ground water abstraction /Dewatering structures										
	Total Existing No.:2					Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge(m <sup>3</sup> /year):	79974									
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism							
			Manual	DWLR**	DWLR With Telemetry					
**DWLR - Digital Water Level Recorder	2		0	1	1					

(Compliance Conditions given overleaf)

Digitally signed by  
NANDAKUMARAN P  
Date: 2019.05.17 12:36:40 +05'30'

Member (CGWA)

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

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CONSERVE WATER - SAVE LIFE

**Validity of this NOC shall be subject to compliance of the following mandatory conditions:**

- 1) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 2) The proponent shall seek prior permission from CGWA for any increase in quantum of ground water abstraction (more than that permitted in NOC for specific period).
- 3) All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost, immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB once every year.
- 4) In case the ground water abstraction is more than 10 m<sup>3</sup>/d, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m<sup>3</sup>/d, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
- 5) In case ground water abstraction is more than 10 m<sup>3</sup>/d, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m<sup>3</sup>/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
- 6) Ground water augmentation measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
- 7) Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge structures at its own cost.
- 8) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises, failing which the firm shall be responsible for any consequences arising thereupon.
- 9) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 10) The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
- 11) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water zone shall be constructed within 3 months of grant of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 12) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 13) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 14) The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
- 15) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
- 16) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 17) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 18) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 19) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

# ANNEXURE-R-14 (Colly)

1212

Government of India  
Central Ground Water Authority (CGWA)  
Ministry of Water Resources, River Development and Ganga Rejuvenation  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

70

## Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/1537/UP/IND/2017

### 1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Sugar
(i) Name of Industry:	BAJAJ HINDUSTHAN SUGAR LTD.
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$)	
Address Line 1 :	VILLAGE - KHAMBHARKHERA
Address Line 2 :	TEHSIL- PHOOL BEHAR
Address Line 3 :	DISTRICT-LAKHIMPUR KHERI
State:	UTTAR PRADESH
District:	KHERI
Sub-District:	PHOOLBEHAR
Village/Town:	Khambhar Khera
Latitude:	
Logitude:	
Area Type :	Non-Notified
Area Type Category :	Safe
(iii) Communication Address	
Address Line 1:	B-10, BAJAJ BHAWAN
Address Line 2:	JAMNALAL BAJAJ MARG
Address Line 3:	SECTOR-3
State:	UTTAR PRADESH
District:	GAUTAM BUDDHA NAGAR
Sub-District:	
Pincode:	201301
Phone Number with Area Code:	91 120 4045376
Mobile Number:	91 9711991639
Fax Number:	91 120 2534285
E-Mail:	lksinghal@bajajenergy.com

### (iv) Salient Features of the Industrial Activity:

The Bajaj Hindusthan Sugar Ltd (BHSL) situated at Khambarkhera falls in Phoolbehar block, Lakhimpur Kheri district. The district is the largest district in Uttar Pradesh, India, on the border with Nepal. Lakhimpur Kheri district is a part of Lucknow division, with a total area of 7,680 square kilometers.

### (v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	45862.00	0.00	45862.00
Open Land	28847.00	0.00	28847.00

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

Application Number : 21-4/1537/UP/IND/2017

Road/ Paved Area	201513.00	0.00	201513.00
Rooftop area of building/ sheds	45540.00	0.00	45540.00
<b>Total</b>	<b>321762.00</b>	<b>0.00</b>	<b>321762.00</b>
(vi) Drainage in the Area (River/ Nala etc) :	Kandwa River		
(vii) Source of Availability of Surface Water for Infrastructure Use (Submit Water Availability / Non Availability Certificate):(\$)	Not Applicable		
(viii) Average Annual Rainfall in the Area (in mm):	1500.03		
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit):	Phoolbehar , Bharahra		
(x) Whether Ground Water Utilization for:	Existing Industry		
Date of Commencement Industry:	06/11/2006		
Date of Expansion :			

**2. Details of Water Requirement (Fresh and Recycled Water Usage):**

(Please Enclose Water Balance Flow Chart of Activities and Requirement of Water at each Stage) (\$)

**(i) Total Water Requirement (a+b+c+d) (m3/day)**

	Existing	Proposed	Total
<b>Water Requirement Details (Fresh Water) (m3/day)</b>			
(a) Ground Water Requirement (m3/day):	1225.00	0.00	1225.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
<b>Total Fresh Water Requirement (a+b+c)(m3/day):</b>	<b>1225.00</b>	<b>0.00</b>	<b>1225.00</b>
(d) Recycled Water Usage (m3/day):	250.00	0.00	250.00
<b>Total Water Requirement : (a+b+c+d)(m3/day)</b>	<b>1475.00</b>	<b>0.00</b>	<b>1475.00</b>

**(ii) Breakup of Water Requirement and Usage:**

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	1450.00	0.00	1450.00	365	529250.00
Residential / Domestic	25.00	0.00	25.00	365	9125.00
Greenbelt Development /Environment Maintenance	222.00	0.00	222.00	365	81030.00
Other Use	300.00	0.00	300.00	365	109500.00
<b>Grand Total</b>	<b>1997.00</b>	<b>0.00</b>	<b>1997.00</b>		<b>728905.00</b>

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

Application Number : 21-4/1537/UP/IND/2017

(iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated :	580.00	365	211700.00
(b) Quantity of Treated Water Available	250.00		
i). Reuse in Industrial Activity:	0.00	365	0.00
ii). Reuse in Green Belt Development:	222.00	365	81030.00
iii). Other Uses:	300.00	365	109500.00
(c) Total Treated Water Utilized:	522.00		190530.00

Net Ground Water Requirement: 1225.00 (m3/day)

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures:

3

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2006	98.00 / 16	3.50	200.00	15 / 365	Submersible Pump	62.00	Yes	Yes / -
2	Borewell / 2006	97.00 / 16	3.70	200.00	2 / 365	Submersible Pump	62.00	Yes	Yes / -
3	Borewell / 2006	94.00 / 16	3.40	150.00	6 / 365	Submersible Pump	62.00	Yes	Yes / -

(b). Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures:

0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
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4. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day : (\$)

Comprehensive report of ground water study of 5km is enclosed here.

5. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the

Industrial Unit Premises, then provide NOC from the Concern Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).(\$)

Comprehensive report of ground water study of 5km, having rainwater harvesting details is enclosed here.

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

**Application Number : 21-4/1537/UP/IND/2017**

- 6. Consent to Operate / Estabilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests (MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):(\$)**

**Attached Consent/ Approval of Government Agency(Previous: Referral Letter)**

**Letter Number**

S.No	Consent /Approval of Government Agency	Attachment Name	File Name
1	Central Pollution Control Board	UPPCB LETTER CGWA SUGAR	UPPCB LETTER CGWA SUGAR.pdf

- 7. Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:**

**If Yes, so Details thereof with Status:**

**INDUSTRIAL USE- Self Declaration**

- It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.
2. Application should be submitted to Regional Office.

**Regional Director,Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021**

3. Incomplete Application will be Summarily Rejected.

**Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.**

4. Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) in the form of Demand Draft drawn in Favour of PAO, CGWB and Payable at Faridabad, Haryana.

**Demand Draft Details:-**

D.D. No. \_\_\_\_\_ Dated : \_\_\_\_\_  
Bank Name: \_\_\_\_\_ Amount: \_\_\_\_\_

**Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.**

**Attached Files:**

- 1). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))**

S.No	Attachment Name	File Name
1	kkh Sugar Water Requirement Balance	kkh Sugar Water Requirement Balance.pdf

- 2). Certified Revenue Sketch : (Refer: 1 (ii))**

S.No	Attachment Name	File Name
1	Land Details BHSL KKH Sugar	Land Details BHSL KKH Sugar.pdf

- 3). Documents of Ownership / Lease : (Refer: 1 (v))**

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

**Application Number : 21-4/1537/UP/IND/2017**

S.No	Attachment Name	File Name
1	BHSL KKH LAND KHAUTANI	BHSL KKH LAND KHAUTANI.pdf

**4). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) :  
(Refer: 1 (vii))**

No Attachment Found!

**5). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)**

S.No	Attachment Name	File Name
1	kkh Sugar Water Requirement Balance	kkh Sugar Water Requirement Balance.pdf

**6). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)**

S.No	Attachment Name	File Name
1	Piezometer data Khambarkhera site	Piezometer data Khambarkhera site.pdf

**7). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)**

S.No	Attachment Name	File Name
1	Khambarkhera Rain Water Harversting and Artificia	Khambarkhera Rain Water Harversting and Artificial Rechgarage.pdf

**8). Authorization Letter (Previous: Authorization) :**

No Attachment Found!

**10). Ground Water Quality Report(Previous: Non-Polluting Effluent) :**

S.No	Attachment Name	File Name
1	KKH AIR	KKH Air.pdf
2	KKH WATER	KKH Water.pdf

**11). Extra Attachment :**

S.No	Attachment Name	File Name
1	BHSL-KHAMBARKHERA Lakhimpur Hydrogeological Report	BHSL-KHAMBARKHERA Lakhimpur Hydrogeological Report.pdf
2	KHAMBARKHERA_SUGAR_DD	KHAMBARKHERA_SUGAR_DD.pdf
3	Cess Return Form Sugar KHAMBARKHERA2015 -16	Cess Return Form Sugar KHAMBARKHERA2015 -16.pdf

**12). Scanned Industrial Application :**

No Attachment Found!

1217

Government of India  
Central Ground Water Authority (CGWA)  
Ministry of Water Resources, River Development and Ganga Rejuvenation  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

75

Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)

Application Number : 21-4/1537/UP/IND/2017

Date :

Name & Signature of the applicant

Place :

(With official seal)

Associated User : BHSLKKHS

Submitted By User : BHSLKKHS

Submission Date : 30/03/2017

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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MEMBER SECRETARY

File No: - 21-4/1537/UP/IND/2017 - 587

NOC No: - CGWA/NOC/IND/ORIG/2018/3352

भारत सरकार  
केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास  
और गंगा संरक्षण मंत्रालय

Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

Date:- 05 APR 2018

To

✓ M/s Bajaj Hindusthan Sugar Ltd.  
B-10, Bajaj Bhawan, Jamnalal Bajaj Marg, Sector 3,  
District Gautam Buddha Nagar,  
Uttar Pradesh – 201301

**Sub:- NOC for ground water withdrawal to M/s Bajaj Hindusthan Sugar Ltd. in respect of their existing Sugar manufacturing unit located at Village Khambarkhera, Block Phool Behar, District Lakhimpur Kheri, Uttar Pradesh – reg.**

Refer to your application for grant of NOC for ground water withdrawal dated 30/03/2017. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide his letter dated 17/01/2018 and further deliberations on the subject, the NOC of Central Ground Water Authority for ground water withdrawal is hereby accorded to M/s Bajaj Hindusthan Sugar Ltd. in respect of their existing Sugar manufacturing unit located at Village Khambarkhera, Block Phool Behar, District Lakhimpur Kheri, Uttar Pradesh. The NOC is valid from 19/03/2018 to 18/03/2020 and is subject to the following conditions:-

1. The firm may abstract **1,225 cu.m/day** of ground water (and not exceeding **4,47,125 cu.m/year**), through three (3) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with digital water meter by the firm at its own cost and monthly ground water abstraction data shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. M/s Bajaj Hindusthan Sugar Ltd., in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of **2,71,380 cu.m/year** as proposed, for augmenting the ground water resources of the areas where post monsoon water level is more than 5 meter below ground level. Firm shall report the compliance within six months from the date of issuance of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification under intimation to this office.
5. The firm, at its own cost, shall construct two (2) observation wells (piezometers) at

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone : (011) 23383561 Fax : 23382051, 23386743

Website: www.cgwa.noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

suitable location and install digital water level recorder on both the piezometers for monthly ground water level monitoring in consultation with the Central Ground Water Board, Northern Region, Lucknow. The firm shall install telemetry system on one (1) piezometer and share the user ID and password with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.

6. The ground water quality shall be monitored twice in a year (during pre and post-monsoon periods).

7. The monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.

10. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.

11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

12. The firm shall report self compliance online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.

13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.



Member Secretary

**Copy to:**

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh **with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Kheri, Uttar Pradesh.**
2. The District Magistrate, District Kheri, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 17/01/2018.
4. Guard File 2017-18.



Member Secretary

# ANNEXURE-R-15 (Colly)

1220

Government of India  
Central Ground Water Authority (CGWA)  
Ministry of Water Resources, River Development and Ganga Rejuvenation  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

78

## Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/1538/UP/IND/2017

### 1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Sugar
(i) Name of Industry:	M/S BAJAJ HINDUSTAN SUGAR LTD (SUGAR UNIT)
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$)	
Address Line 1 :	M/S BAJAJ HINDUSTAN SUGAR LTD (SUGAR UNIT)
Address Line 2 :	KUNDERKHI, GONDA
Address Line 3 :	UTTAR PRADESH
State:	UTTAR PRADESH
District:	GONDA
Sub-District:	JHANJHARI
Village/Town:	Kundrkhi
Latitude:	
Logitude:	
Area Type :	Non-Notified
Area Type Category :	Safe
(iii) Communication Address	
Address Line 1:	BAJAJ BHAWAN
Address Line 2:	B-10, SECTOR-3, NOIDA
Address Line 3:	UTTAR PRADESH
State:	UTTAR PRADESH
District:	GONDA
Sub-District:	JHANJHARI
Pincode:	250502
Phone Number with Area Code:	
Mobile Number:	91 9721108555
Fax Number:	
E-Mail:	lksinghal@bajajenergy.com
(iv) Salient Features of the Industrial Activity:	
Motiganj railway station NE 3.45 km Motiganj railway station road 2.24 km SE Kahoba seasonal nalla- 0.25 km (W) 1.14 km chaksad WNW Ghachpara-0.22 km (W) Harhava-1.46km(E) Chachpara Kanoongo-1.14km(SSW) KUNDERKHI-1.57KM(SSE)	

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

Application Number : 21-4/1538/UP/IND/2017

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	148797.00		148797.00
Open Land	249564.00		249564.00
Road/ Paved Area	16195.00		16195.00
Rooftop area of building/ sheds	36345.00		36345.00
<b>Total</b>	<b>450901.00</b>		<b>450901.00</b>

(vi) Drainage in the Area (River/ Nala etc) : Kahoba seasonal nalla- 0.25 km (E)

(vii) Source of Availability of Surface Water for Infrastructure Use (Submit Water Availability / Non Availability Certificate):(\$)  
Not Applicable

(viii) Average Annual Rainfall in the Area (in mm): 1151.80

(ix) Townships / Villages (Within 2km Radius of the Industrial Unit):  
1.14 km chaksad WNW  
Ghachpara-0.22 km (W)  
Harhava-1.46km(E)  
Chachpara Kanoongo-1.14km(SSW)  
KUNDERKHI-1.57KM(SSE)

(x) Whether Ground Water Utilization for: Existing Industry

Date of Commencement Industry: 01/10/2007

Date of Expansion :

2. Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Balance Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Proposed	Total
<b>Water Requirement Details (Fresh Water) (m3/day)</b>			
(a) Ground Water Requirement (m3/day):	2000.00	0.00	2000.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
<b>Total Fresh Water Requirement (a+b+c)(m3/day):</b>	<b>2000.00</b>	<b>0.00</b>	<b>2000.00</b>
(d) Recycled Water Usage (m3/day):	782.00	0.00	782.00
<b>Total Water Requirement : (a+b+c+d)(m3/day)</b>	<b>2782.00</b>	<b>0.00</b>	<b>2782.00</b>

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

Application Number : 21-4/1538/UP/IND/2017

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	1985.00	0.00	1985.00	134	265990.00
Residential / Domestic	15.00	0.00	15.00	134	2010.00
Greenbelt Development /Environment Maintenance	314.00	0.00	314.00	134	42076.00
Other Use	468.00	0.00	468.00	134	62712.00
<b>Grand Total</b>	<b>2782.00</b>	<b>0.00</b>	<b>2782.00</b>		<b>372788.00</b>

(iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated :	1000.00	134	134000.00
(b) Quantity of Treated Water Available	782.00		
i). Reuse in Industrial Activity:	390.00	134	52260.00
ii). Reuse in Green Belt Development:	314.00	134	42076.00
iii). Other Uses:	78.00	134	10452.00
(c) Total Treated Water Utilized:	782.00		104788.00

Net Ground Water Requirement: 2000.00 (m3/day)

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 3

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2007	122.00 / 400	4.30	150.00	5 / 134	Submersible Pump	50.00	Yes	No / -
2	Borewell / 2007	122.00 / 400	4.30	150.00	5 / 134	Submersible Pump	50.00	Yes	No / -
3	Borewell / 2007	122.00 / 400	4.30	150.00	5 / 134	Submersible Pump	50.00	Yes	No / -

(b). Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures: 0

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

**Application Number : 21-4/1538/UP/IND/2017**

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
4.	<b>Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day : (\$)</b> Comprehensive Report on Groundwater Condition is enclosed as Annexure-I								
5.	<b>Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).(\$)</b> Details of Rain water harvesting is enclosed as Annexure-I								
6.	<b>Consent to Operate / Estabilish / Approval Letter from Statutory Bodies viz Ministry of Environment &amp; Forests (MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):(\$)</b> <b>Attached Consent/ Approval of Government Agency(Previous: Referral Letter)</b> <b>Letter Number</b>								
	<b>S.No</b>	<b>Consent /Approval of Government Agency</b>	<b>Attachment Name</b>	<b>File Name</b>					
	1	State Pollution Control Board	Annexure-V	Referral letter.pdf					
7.	<b>Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:</b> <b>If Yes, so Details thereof with Status:</b>								

**INDUSTRIAL USE- Self Declaration**

It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.
2. Application should be submitted to Regional Office.

**Regional Director,Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021**

3. Incomplete Application will be Summarily Rejected.

**Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.**

4. Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) in the form of Demand Draft drawn in Favour of PAO, CGWB and Payable at Faridabad, Haryana.

**Demand Draft Details:-**

D.D. No. \_\_\_\_\_ Dated : \_\_\_\_\_  
Bank Name: \_\_\_\_\_ Amount: \_\_\_\_\_

**Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.**

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

**Application Number : 21-4/1538/UP/IND/2017**

**Attached Files:**

**1). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))**

S.No	Attachment Name	File Name
1	Annexure-II	SITE PLAN.pdf

**2). Certified Revenue Sketch : (Refer: 1 (ii))**

No Attachment Found!

**3). Documents of Ownership / Lease : (Refer: 1 (v))**

S.No	Attachment Name	File Name
1	Annexure-III	Land Document.pdf

**4). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))**

No Attachment Found!

**5). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)**

S.No	Attachment Name	File Name
1	Annexure-IV	Water balance of sugar unit.pdf

**6). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)**

No Attachment Found!

**7). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)**

S.No	Attachment Name	File Name
1	Annexure-I	HYDROGEOLOGICAL REPORT OF KUNDERKHI.pdf

**8). Authorization Letter (Previous: Authorization) :**

No Attachment Found!

**10). Ground Water Quality Report(Previous: Non-Polluting Effluent) :**

S.No	Attachment Name	File Name
1	Annexure-VI	Non polluting effluent.pdf

**11). Extra Attachment :**

S.No	Attachment Name	File Name
1	Annexure-VII	CTO.pdf

**12). Scanned Industrial Application :**

No Attachment Found!

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Government of India  
Central Ground Water Authority (CGWA)  
Ministry of Water Resources, River Development and Ganga Rejuvenation  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

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Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)

Application Number : 21-4/1538/UP/IND/2017

Date :

Name & Signature of the applicant

Place :

(With official seal)

Associated User : bhsikun

Submitted By User : bhsikun

Submission Date : 30/03/2017

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

---

Member Secretary



File No: - 21-4/1538/UP/IND/2017 - 584

NOC No: - CGWA/NOC/IND/ORIG/2018/3340

भारत सरकार  
केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास  
और गंगा संरक्षण मंत्रालय

Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

Date: - 05 APR 2018

To,

M/s Bajaj Hindustan Sugar Ltd. (Sugar Unit)  
Bajaj Bhawan, B-10, Sector-3,  
Block Jhanjhari, District Gonda,  
Uttar Pradesh – 250502

**Sub:- NOC for ground water withdrawal to M/S Bajaj Hindustan Sugar Ltd. (Sugar Unit) in respect of their existing Sugar manufacturing unit located at Village Kunderkhi, Block Jhanjhari, District Gonda, Uttar Pradesh – reg.**

Refer to your application for grant of NOC for ground water withdrawal dated 30/03/2017. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide his letter dated 14/12/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority for ground water withdrawal is hereby accorded to **M/s Bajaj Hindustan Sugar Ltd. (Sugar Unit) in respect of their existing Sugar manufacturing unit located at Village Kunderkhi, Block Jhanjhari, District Gonda, Uttar Pradesh.** The NOC is valid from 13/03/2018 to 12/03/2020 and is subject to the following conditions:-

1. The firm may abstract **2,000 cu.m/day** of ground water (and not exceeding **2,68,000 cu.m/year**), through three (3) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with digital water meter by the firm at its own cost and monthly ground water abstraction data shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. **M/s Bajaj Hindustan Sugar Ltd (Sugar Unit)**, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of **1,40,410 cu.m/year** as proposed, for augmenting the ground water resources of the areas where post monsoon water level is more than 5 meter below ground level. Firm shall report the compliance within six months from the date of issuance of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification under intimation to this office.
5. The firm, at its own cost, shall construct two (2) observation wells (piezometer) at suitable locations and install digital water level recorders on both the piezometers for monthly ground water level monitoring in consultation with the Central Ground Water Board, Northern Region, Lucknow. The firm shall install telemetry system on one of

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone : (011) 23383561 Fax : 23382051, 23386743

Website: www.cgwa.noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

**CONSERVE WATER - SAVE LIFE**

the piezometer and share the user ID and password with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.

6. The ground water quality shall be monitored twice in a year (during pre and post-monsoon periods).

7. The monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.

10. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.

11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

12. The firm shall report self compliance online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.

13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.



Member Secretary

**Copy to:**

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh **with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Gonda, Uttar Pradesh.**
2. The District Magistrate, District Gonda, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 14/12/2017.
4. Guard File 2017-18.



Member Secretary

# ANNEXURE-R-16 (Colly)

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Government of India  
Central Ground Water Authority (CGWA)  
Ministry of Water Resources, River Development and Ganga Rejuvenation  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

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## Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/5079/UP/IND/2018

### 1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Sugar
(i) Name of Industry:	M/S BAJAJ HINDUSTAN SUGAR LTD (SUGAR UNIT)
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$)	
Address Line 1 :	M/S BAJAJ HINDUSTAN SUGAR LTD (SUGAR UNIT)
Address Line 2 :	BALRAMPUR, UTRAULA
Address Line 3 :	UTTAR PRADESH
State:	UTTAR PRADESH
District:	BALRAMPUR
Sub-District:	SHRIDUTTGANJ
Village/Town:	Itai Maida
Latitude:	
Logitude:	
Area Type :	Non-Notified
Area Type Category :	Safe
(iii) Communication Address	
Address Line 1:	BAJAJ BHAWAN
Address Line 2:	B-10, SECTOR-3, NOIDA,
Address Line 3:	UTTAR PRADESH
State:	UTTAR PRADESH
District:	GAUTAM BUDDHA NAGAR
Sub-District:	
Pincode:	201301
Phone Number with Area Code:	
Mobile Number:	91 9919001791
Fax Number:	
E-Mail:	lksinghal@bajajenergy.com

### (iv) Salient Features of the Industrial Activity:

DHOWADABER-0.54KM, SE CHAWAI KHURD-0.41KM,WNW SAHDEIA-1.23KM, NNW KHARDAURI-1.50, NNE VISAMBHERPUR-1.42KM ENE  
PRIMARY SCHOOL AT ITAI MAIDA1.73KM, (S)  
GOVT SCHOOL AND INTER COLLEGE AT VISAMBHERPUR1.42KM, ENE SH-26 1.6 NE  
RAPTI RIVER- 4 km NE

### (v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	160739.00		160739.00

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

Application Number : 21-4/5079/UP/IND/2018

Open Land	256659.00	256659.00
Road/ Paved Area	19936.00	19936.00
Rooftop area of building/ sheds	49754.00	49754.00
<b>Total</b>	<b>487088.00</b>	<b>487088.00</b>
(vi) Drainage in the Area (River/ Nala etc) :	RAPTI RIVER- 4 km NE	
(vii) Source of Availability of Surface Water for Infrastructure Use (Submit Water Availability / Non Availability Certificate):(\$)	Not Applicable	
(viii) Average Annual Rainfall in the Area (in mm):	976.73	
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit):	DHOWADABER-0.54KM, SE CHAWAI KHURD-0.41KM,WNW SAHDEIA-1.23KM, NNW KHARDAURI-1.50, NNE VISAMBHERPUR-1.42KM ENE ITAI MAIDA-1.73KM, (S)	
(x) Whether Ground Water Utilization for:	Existing Industry	
Date of Commencement Industry:	25/02/2008	
Date of Expansion :		

**2. Details of Water Requirement (Fresh and Recycled Water Usage):**

(Please Enclose Water Balance Flow Chart of Activities and Requirement of Water at each Stage) (\$)

**(i) Total Water Requirement (a+b+c+d) (m3/day)**

	Existing	Proposed	Total
<b>Water Requirement Details (Fresh Water) (m3/day)</b>			
(a) Ground Water Requirement (m3/day):	2094.00	0.00	2094.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
<b>Total Fresh Water Requirement (a+b+c)(m3/day):</b>	<b>2094.00</b>	<b>0.00</b>	<b>2094.00</b>
(d) Recycled Water Usage (m3/day):	610.00	0.00	610.00
<b>Total Water Requirement : (a+b+c+d)(m3/day)</b>	<b>2704.00</b>	<b>0.00</b>	<b>2704.00</b>

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

Application Number : 21-4/5079/UP/IND/2018

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	2079.00	0.00	2079.00	120	249480.00
Residential / Domestic	15.00	0.00	15.00	120	1800.00
Greenbelt Development /Environment Maintenance	260.00	0.00	260.00	120	31200.00
Other Use	350.00	0.00	350.00	120	42000.00
<b>Grand Total</b>	<b>2704.00</b>	<b>0.00</b>	<b>2704.00</b>		<b>324480.00</b>

(iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated :	763.00	120	91560.00
(b) Quantity of Treated Water Available	610.00		
i). Reuse in Industrial Activity:	350.00	120	42000.00
ii). Reuse in Green Belt Development:	260.00	120	31200.00
iii). Other Uses:	0.00	120	0.00
(c) Total Treated Water Utilized:	610.00		73200.00

Net Ground Water Requirement: 2094.00 (m3/day)

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 3

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2008	122.00 / 400	4.00	200.00	6 / 120	Submersible Pump	50.00	Yes	No / -
2	Borewell / 2008	122.00 / 400	4.00	200.00	6 / 120	Submersible Pump	50.00	Yes	No / -
3	Borewell / 2008	122.00 / 400	4.00	200.00	6 / 120	Submersible Pump	50.00	Yes	No / -

(b). Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures: 0

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

**Application Number : 21-4/5079/UP/IND/2018**

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
4.	<b>Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day : (\$)</b> Comprehensive Report note on Groundwater Condition of 5km area is enclosed as Annexure-I								
5.	<b>Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).(\$)</b> Details of Rainwater harvesting is enclosed as Annexure-I								
6.	<b>Consent to Operate / Estabilish / Approval Letter from Statutory Bodies viz Ministry of Environment &amp; Forests (MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):(\$)</b> <b>Attached Consent/ Approval of Government Agency(Previous: Referral Letter)</b> <b>Letter Number</b>								
	<b>S.No</b>	<b>Consent /Approval of Government Agency</b>	<b>Attachment Name</b>	<b>File Name</b>					
	1	State Pollution Control Board	ANNEXURE-VI	Notice CGWA BHSL UTR.pdf					
7.	<b>Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:</b> <b>If Yes, so Details thereof with Status:</b>								

**INDUSTRIAL USE- Self Declaration**

It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.
2. Application should be submitted to Regional Office.

**Regional Director,Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021**

3. Incomplete Application will be Summarily Rejected.

**Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.**

4. Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

**Bharatkosh Details:-**

Transaction Ref  
Number:-

Dated:-

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

**Application Number : 21-4/5079/UP/IND/2018**

**Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.**

**Attached Files:**

**1). Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))**

S.No	Attachment Name	File Name
1	ANNEXURE-II	MASTER LAYOUT UTRAULA UNIT-Model.pdf

**2). Certified Revenue Sketch : (Refer: 1 (ii))**

No Attachment Found!

**3). Documents of Ownership / Lease : (Refer: 1 (v))**

S.No	Attachment Name	File Name
1	ANNEXURE-III	Land Details BHSL UTR.pdf

**4). Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) : (Refer: 1 (vii))**

S.No	Attachment Name	File Name
1	ANNEXURE-IV	Water un availability UTR.pdf

**5). Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)**

S.No	Attachment Name	File Name
1	ANNEXURE-V	Water balance-Sugar_UTRUALA 1.pdf

**6). Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)**

S.No	Attachment Name	File Name
1	ANNEXURE-I	RWH Report.pdf

**7). Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)**

S.No	Attachment Name	File Name
1	ANNEXURE-I	RWH Report.pdf

**8). Authorization Letter (Previous: Authorization) :**

No Attachment Found!

**10). Ground Water Quality Report(Previous: Non-Polluting Effluent) :**

S.No	Attachment Name	File Name
1	ANNEXURE-VII	Bajaj Hindustan Sugar Ltd Utruala Reports.PDF

**11). Extra Attachment :**

S.No	Attachment Name	File Name
1	ANNEXURE-VIII	Extra.pdf

**12). Scanned Industrial Application :**

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Government of India  
Central Ground Water Authority (CGWA)  
Ministry of Water Resources, River Development and Ganga Rejuvenation  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

91

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

**Application Number : 21-4/5079/UP/IND/2018**

No Attachment Found!

Date :

Name & Signature of the applicant

Place :

(With official seal)

**Associated User :** BHSLUTR

**Submitted By User :** BHSLUTR

**Submission Date :** 10/03/2018

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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Member (CGWA)

Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

File No: - 21-4/5079/UP/IND/2018 - 2321

NOC No: - CGWA/NOC/IND/ORIG/2018/4394

Date:- 19 DEC 2018

To

M/s Bajaj Hindustan Sugar Ltd. (Sugar Unit)  
Bajaj Bhawan, B-10, Sector-3, Noida,  
District Gautam Buddha Nagar,  
Uttar Pradesh – 201301

**Sub:- NOC for ground water withdrawal to M/s Bajaj Hindustan Sugar Ltd. (Sugar Unit) in respect of their existing Sugar manufacturing unit located at Utraula, Village Itai Maida, Block Shriduttganj, District Balrampur, Uttar Pradesh – reg.**

Refer to your application dated 10/03/2018 for grant of NOC for ground water withdrawal. Based on recommendation of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide his letter dated 06/08/2018 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Bajaj Hindustan Sugar Ltd. (Sugar Unit) in respect of their existing Sugar manufacturing unit located at Utraula, Village Itai Maida, Block Shriduttganj, District Balrampur, Uttar Pradesh.** The NOC is valid from 16/11/2018 to 15/11/2020 and is subject to the following conditions:-

1. The firm may abstract **2,094 cu.m/day** (and not exceeding **2,51,280 cu.m/year**) of ground water through three (3) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with digital water flow meter by the firm at its own cost and monthly ground water abstraction data of each well shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. **M/s Bajaj Hindustan Sugar Ltd. (Sugar Unit)**, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of **1,35,250 cu.m/year** as proposed, for augmenting the ground water resources of the area where post monsoon water level is more than 5 meter below ground level. Firm shall report the compliance within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification under intimation to this office.

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone : (011) 23383561 Fax : 23382051, 23386743

Website: www.cgwa.noc.gov.in

रवच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

5. The firm, at its own cost, shall construct two (2) observation wells (piezometers) at suitable locations and install digital water level recorders on both the piezometers for monthly ground water level monitoring in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. The firm shall install telemetry system in one of the piezometers and shall share the user ID and password of the telemetry system with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.
6. The ground water quality shall be monitored once in a year during pre- monsoon period.
7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to the Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
12. The firm shall report self compliance online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.



**Member (CGWA)**

**Copy to:**

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh.
2. The District Magistrate, District Balrampur, Uttar Pradesh for necessary action.
3. The Assistant Director (RCD), Food Safety and Standards Authority of India, Regulatory Compliance Division, FDA Bhawan, Kotla Road, New Delhi – 110002.
4. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 06/08/2018.
5. Guard File 2018-19.

**Member (CGWA)**

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTHI  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION  
CENTRAL GROUND WATER AUTHORITY  
[Constituted under section 3(3) of Environment (Protection) Act, 1986]

No. 26-1/CGWA/PN/2018

Dated 01.04.2020

PUBLIC NOTICE

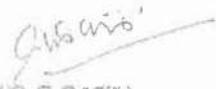
SUB: ATTENTION OF ALL EXISTING GROUND WATER USERS INCLUDING INDUSTRIAL, INFRASTRUCTURE AND MINING PROJECTS.

In view of the prevailing situation of lock down in the entire country due to COVID -19, the date for submission of application for NOC for ground water abstraction by the existing industries, infrastructure and mining projects is hereby extended till 30th June, 2020.

All the users drawing ground water are advised to submit their applications for NOC online through NOCAP portal of CGWA

No hard copy of application or any other documents are being accepted at Regional Office of CGWB in order to contain the pandemic. All the documents are to be uploaded on NOCAP portal while submitting application.

The detailed directions , existing guidelines etc., are available on the web link: [www.cgwa.nor.gov.in/Landing\\_Page/Ground\\_Water.htm](http://www.cgwa.nor.gov.in/Landing_Page/Ground_Water.htm) / [cgwb.gov.in](http://cgwb.gov.in) .

  
(G.C.PATI)  
CHAIRMAN  
01.04.2020

■ Notice- VC Meeting to discuss hosting telemetry data in Single cloud server. **new**

■ Project Proponents from Uttar Pradesh are informed that UP Government has started its online portal for Groundwater NOC and hence CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in UP. All Project Proponents of UP are advised to visit [upgwdonline.in](http://upgwdonline.in). Technical Helpline Number 0522-4150500 (Timing From 10:30 AM to 05:30 PM on working days). **new**

■ Public Notice- Submission of Reports. **new**

■ Public Notice- Digital Water Flow Meter. **new**

■ Public Notice 26-Oct-2020. **new**

■ Rajiv Gandhi National Ground Water Training Institute and Research institute invites application for accreditation of ground water professional from Firms/ Individuals in enclosed format. These accredited firm/ Individuals will obtain the required eligibility to prepare Hydrogeological and Impact Assessment report, which are required for partial fulfilment of applications submitted by Industries/ Infrastructure Projects/ Mining projects to obtain NOC from CGWA. Applications can be send on email [rgi-cgwb@nic.in](mailto:rgi-cgwb@nic.in) by 10/11/2020. **new**

Rajiv Gandhi National Ground Water Training.

Download Forms for Accreditation.

Download Accreditation Policy CGWA.

■ Result- Young Professional (Legal). **new**

■ NOTICE 08-Oct-2020. **new**

■ Guidelines to regulate and control ground water extraction in India (24-Sep-2020). **new**

■ No hard copy of application or any other documents shall be accepted at regional office w.e.f. 05/02/2020. All the documents are to be uploaded on NOCAP portal while submitting application. **new**

■ NOTICE- Public Notice regarding extension of date for submission of application for NOC for ground water extraction.

Uttar Pradesh Shasan  
Namami Gange Tatha Gramin Jalapurti Anubhag-3

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publications of the following English translation of notification no. 12376-3-2020-10gw-2014, dated 6 October 2020.

NOTIFICATION

No. 12376-3-2020-10gw-2014 (Niyamavali)  
Lucknow, Dated 6 October 2020

In exercise of the powers conferred by section 49 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019) read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U.P. Act no. 1 of 1904) the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh Ground Water (Management and Regulation) Rules, 2020.

**THE UTTAR PRADESH GROUND WATER (MANAGEMENT AND REGULATION)  
(FIRST AMENDMENT) RULES, 2020**

- |   |  |   |   |                           |  |
|---|--|---|---|---------------------------|--|
| Short title and commencement  | 1. (1) These rules may be called the Uttar Pradesh Ground Water (Management and Regulation) (First Amendment) Rules, 2020.<br>(2) They shall come into force with effect from the date of their publication in the Gazette.  |   |   |                           |  |
| Amendment of rule 2   | 2. In the Uttar Pradesh Ground Water (Management and Regulation) Rules, 2020 hereinafter referred to as the said rules in rule 2 in sub-rule (1) after clause (c), the following clause shall be <i>inserted</i> , namely: -<br>“(ca) Ground Water Fund” means fund created under section 48 of the Act for deposition of the receipts on account of penalties, registration fees, fee on ground water extraction etc. Account for Ground Water Fund shall be 8235002000400 under Public head Account.”  |   |   |                           |  |
| Amendment of rule 6   | 3. In the said rules, in rule 6, for sub-rules (2) and (3) set out in Column 1 below, the sub rules as set out in Column 2 shall be <i>substituted</i> , namely:-  |   |   |                           |  |
|   | <table border="0" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 50%; text-align: center;">COLUMN-1</td> <td style="width: 50%; text-align: center;">COLUMN-2</td> </tr> <tr> <td style="text-align: center;"><i>Existing sub-rules</i></td> <td style="text-align: center;"><i>Sub-rules as hereby substituted</i></td> </tr> </table>   | COLUMN-1  | COLUMN-2  | <i>Existing sub-rules</i> | <i>Sub-rules as hereby substituted</i> |
| COLUMN-1  | COLUMN-2   |   |   |                           |  |
| <i>Existing sub-rules</i>   | <i>Sub-rules as hereby substituted</i>   |   |   |                           |  |
|   | <table border="0" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 50%; vertical-align: top;">                 (2) Any existing Commercial or Industrial or Infrastructural or bulk user, who has sunk a well for extracting or using ground water in notified area or non-notified area before the date of coming into force of the Act, and have valid No Objection Certificate issued by either Central Ground Water Authority or by Ground Water Department, Uttar Pradesh for extracting or using ground water, shall make, in Form 1(B), an application referred to in sub-section (1) of section 10 or sub-section (1) of section 11 of the Act, within a period of ninety days from the date of coming into force of the Act, to the District Ground Water Management Council;             </td> <td style="width: 50%; vertical-align: top;">                 (2) Any existing Commercial or Industrial or Infrastructural or bulk user, who has sunk a well for extracting or using ground water in notified area or non-notified area before the date of coming into force of the Act, and has a valid No Objection Certificate issued by either Central Ground Water Authority or by Ground Water Department, Uttar Pradesh for extracting or using ground water, shall make, in Form 1(B), an application referred to in sub-section (1) of section 10 or sub-section (1) of section 11 of Act, within a period of one year from the date of coming into force of the Rules, to the District Ground Water Management Council;             </td> </tr> </table> | (2) Any existing Commercial or Industrial or Infrastructural or bulk user, who has sunk a well for extracting or using ground water in notified area or non-notified area before the date of coming into force of the Act, and have valid No Objection Certificate issued by either Central Ground Water Authority or by Ground Water Department, Uttar Pradesh for extracting or using ground water, shall make, in Form 1(B), an application referred to in sub-section (1) of section 10 or sub-section (1) of section 11 of the Act, within a period of ninety days from the date of coming into force of the Act, to the District Ground Water Management Council; | (2) Any existing Commercial or Industrial or Infrastructural or bulk user, who has sunk a well for extracting or using ground water in notified area or non-notified area before the date of coming into force of the Act, and has a valid No Objection Certificate issued by either Central Ground Water Authority or by Ground Water Department, Uttar Pradesh for extracting or using ground water, shall make, in Form 1(B), an application referred to in sub-section (1) of section 10 or sub-section (1) of section 11 of Act, within a period of one year from the date of coming into force of the Rules, to the District Ground Water Management Council; |                           |  |
| (2) Any existing Commercial or Industrial or Infrastructural or bulk user, who has sunk a well for extracting or using ground water in notified area or non-notified area before the date of coming into force of the Act, and have valid No Objection Certificate issued by either Central Ground Water Authority or by Ground Water Department, Uttar Pradesh for extracting or using ground water, shall make, in Form 1(B), an application referred to in sub-section (1) of section 10 or sub-section (1) of section 11 of the Act, within a period of ninety days from the date of coming into force of the Act, to the District Ground Water Management Council; | (2) Any existing Commercial or Industrial or Infrastructural or bulk user, who has sunk a well for extracting or using ground water in notified area or non-notified area before the date of coming into force of the Act, and has a valid No Objection Certificate issued by either Central Ground Water Authority or by Ground Water Department, Uttar Pradesh for extracting or using ground water, shall make, in Form 1(B), an application referred to in sub-section (1) of section 10 or sub-section (1) of section 11 of Act, within a period of one year from the date of coming into force of the Rules, to the District Ground Water Management Council;  |   |   |                           |  |

(3) Every existing users of ground water, other than those mentioned in sub-clause (1) of rule 6, including domestic and agriculture users of ground water, who have sunk well or boring in his or her premises or agricultural land holdings, shall make, in Form 1(C), an application referred to in sub-section (2) of section 10 or sub-section (2) of section 11 of the Act, within a period of six months from the date of coming into force of these rules, to the Block Panchayat Ground Water Management Committee or Municipal Water Management Committee, as the case may be:

(3) Every existing user of ground water, other than those mentioned in sub-clause (1) of rule 6, including domestic and agriculture users of ground water, who have sunk well or boring in his or her premises or agricultural land holdings, shall make, in Form 1(C), an application referred to in sub-section (2) of section 10 or sub-section (2) of section 11 of Act, within a period of eighteen months from the date of coming into force of these rules, to the Block Panchayat Ground Water Management Committee or Municipal Water Management Committee, as the case may be:

Amendment of rule 20

4. In the said rules, in rule 20, for sub-rule (1) set out in Column 1 below, the clause as set out in Column 2 shall be *substituted*, namely:-

COLUMN-1

*Existing sub-rule*

(1) For fixing ground water abstraction limit for all the existing Commercial, Industrial, Infrastructural or Bulk users of ground water, the Ground Water Department, in consultation with stake holders, shall submit a proposal to the State Ground Water Management and Regulatory Authority within six month from the date of commencement of these rules.

COLUMN-2

*Sub-rule as hereby substituted*

(1) For fixing ground water abstraction limit for all the existing Commercial, Industrial, Infrastructural or Bulk users of ground water, the Ground Water Department, in consultation with stake holders, shall submit a proposal to the State Ground Water Management and Regulatory Authority within one year from the date of commencement of these rules.

Amendment of rule 24

5. In the said rules, in rule 24, for sub-rules (1) and (2) set out in Column 1 below, the sub-rules as set out in Column 2 shall be substituted, namely:-

COLUMN-1

*Existing sub-rules*

(1) The State Ground Water Management and Regulatory Authority shall ensure through District Ground Water Management Councils that all Commercial, Industrial, Infrastructural or Bulk user of ground water that pollute ground water or surface water, will install treatment plants within a period of one year from the date of commencement of these rules.

(2) Each District Ground Water Management Council shall conduct physical verification of all Industries in the district thereof, within two months from the date of commencement of these rules.

COLUMN-2

*Sub-rules as hereby substituted*

(1) The State Ground Water Management and Regulatory Authority shall ensure through District Ground Water Management Councils that all Commercial, Industrial, Infrastructural or Bulk users of ground water that pollute ground water or surface water, will install treatment plants within a period of two years from the date of commencement of these rules.

(2) Each District Ground Water Management Council shall conduct physical verification of all Industries in the district thereof, within a period of one year from the date of commencement of these rules.

Amendment of rule 25

6. In the said rules, in rule 25, for sub-rule (2) set out in Column 1 below, the sub-rule as set out in Column 2 shall be substituted, namely:-

COLUMN-1

COLUMN-2

*Existing sub-rule**Sub-rule as hereby substituted*

(2) Each District Ground Water Management Council shall conduct physical verification for process of effluent discharge adopted by such Government bodies as provided under sub rule (1), within two months from the date of commencement of these rules.

(2) Each District Ground Water Management Council shall conduct physical verification for process of effluent discharge adopted by such Government bodies as provided under sub rule (1), within a period of one year from the date of commencement of these rules.

Amendment of rule 26

7. In the said rules, in rule 26, for sub-rule (2) set out in Column 1 below, the sub-rule as set out in Column 2 shall be substituted, namely:-

## COLUMN-1

## COLUMN-2

*Existing sub-rule**Sub-rule as hereby substituted*

(2) In first phase, every Government Department/ Semi-Government Department/ Authorities/ Aided Institutions/ Public Sector Undertaking (either fully or partially funded by Government), Private Institutions or Organizations, having plot area of 300 square meters or more, or who are extracting ground water through submersible pumps or similar devices, shall also ensure that Rain Water Harvesting Structures have been properly constructed in their premises within one year of date of commencement of Act.

(2) In first phase, every Government Department/ Semi-Government Department/ Authorities/ Aided Institutions/ Public Sector Undertaking (either fully or partially funded by Government), Private Institutions or Organizations, having plot area of 300 square meters or more, or who are extracting ground water through submersible pumps or similar devices, shall also ensure that Rain Water Harvesting Structures have been properly constructed in their premises within a period of two years from the date of commencement of the Act.



(Anurag Srivastava)  
Principal secretary

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)  
MINISTRY OF ENVIRONMENT AND FORESTS  
New Delhi 14<sup>th</sup> September, 2006

### Notification

S.O. 1533(E). - Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India<sup>1</sup>, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18<sup>th</sup> May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15<sup>th</sup> September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15<sup>th</sup> September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27<sup>th</sup> January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

<sup>1</sup>Includes the territorial waters

**2. Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

**3. State Level Environment Impact Assessment Authority:- (1)** A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- <sup>1</sup>“(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:  
Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF.”

#### 4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category ‘A’ in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category ‘B’ in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. <sup>II</sup> “In the absence of a duly constituted SEIAA

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'A' project;" **102**

#### **5. Screening, Scoping and Appraisal Committees:-**

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

#### **6. Application for Prior Environmental Clearance (EC):-**

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

## 7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

### I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

### II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form 1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

### III. Stage (3) - Public Consultation:

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

(a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- '''(cc) maintenance dredging provided the dredged material shall be disposed within port limits.'';
- '''(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification).''
- e) all Category 'B2' projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
  - (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
  - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five ) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

#### **IV. Stage (4) - Appraisal:**

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.
- (ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days .The prescribed procedure for appraisal is given in Appendix V ;

**7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:**

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

**8. Grant or Rejection of Prior Environmental Clearance (EC):**

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

#### **9. Validity of Environmental Clearance (EC):**

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

#### 10. Post Environmental Clearance Monitoring:

- IV (i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.
- (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.
- (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.
- (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.”;
- IV (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- IV (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

**11. Transferability of Environmental Clearance (EC):**

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written “no objection” by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

**12. Operation of EIA Notification, 1994, till disposal of pending cases:**

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27<sup>th</sup> January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

(See paragraph 2 and 7)

## LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
<sup>v</sup> 1(a)	(i) Mining of minerals.  (ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	≥ 50 ha. of mining lease area in respect of non-coal mine lease.  > 150 ha of mining lease area in respect of coal mine lease.  Asbestos mining irrespective of mining area  All projects.	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease.  ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting is exempted.”;
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<b>Note</b> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	<sup>v</sup> “General Condition shall apply. Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category ‘B’ Projects.”;

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	<sup>v</sup> " ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).";	< 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).";	<sup>v</sup> "General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.";
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
<b>2</b>		<b>Primary Processing</b>		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

<b>3</b>				
<b>Materials Production</b>				
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing $\geq 200$ TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units <20,000 tonnes /annum ii.) All other non –toxic secondary metallurgical processing industries >5000 tonnes/annum	<sup>v</sup> “General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted.”
3(b)	Cement plants	$\geq 1.0$ million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
<b>4</b>				
<b>Materials Processing</b>				
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	$\geq 2,50,000$ tonnes/annum	<2,50,000 & $\geq 25,000$ tonnes/annum	<sup>v</sup> “General Condition shall apply.”
4(c)	Asbestos milling and asbestos based products	All projects	-	-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
4(d)	Chlor-alkali industry	≥300 TPD production Capacity or a unit located out side the notified industrial area/ estate	<sup>v</sup> “(i) All projects irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate.”	<sup>v</sup> “General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification.”
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	<sup>v</sup> “General as well as specific condition shall apply.”
<b>5</b>		<b>Manufacturing / Fabrication</b>		
5(a)	Chemical fertilizers	<sup>v</sup> “All projects except Single Super Phosphate.”	<sup>v</sup> “Single Super Phosphate.”	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibers manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	<sup>v</sup> “General as well as specific condition shall apply.”

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	<sup>v</sup> "General as well as specific condition shall apply."
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries $\geq 30$ KLD	All Cane juice / non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp & Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	$\geq 5000$ tcd cane crushing capacity	General Condition shall apply
5(k)	<sup>v</sup> Omitted			
<b>6</b>	<b>Service Sectors</b>			
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries / coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
<b>7</b>		<b>Physical Infrastructure including Environmental Services</b>		
7(a)	Air ports	<sup>v</sup> "All projects including airstrips, which are for commercial use."	-	<sup>v</sup> "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted."
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7©	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.  Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha.  Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	<sup>v</sup> "Genral as well as special conditions shall apply.  Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
7(e)	<sup>v</sup> "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	<sup>v</sup> "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	<sup>v</sup> " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	<sup>v(xvi)(a)</sup> "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	<sup>v(xvi)(b)</sup> "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		<b>Building /Construction projects/Area Development projects and Townships</b>		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**Note:-****V<sup>(xvii)</sup> “General Condition (GC):**

Any project or activity specified in Category ‘B’ will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above.”

**Specific Condition (SC):**

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]  
(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

## VI(a) “(I) Basic Information

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If Yes, please specify.	
8.	Does it attract the specific condition? If Yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence:	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
	Fax No.	
16	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18	Whether separate application of interlinked project has been submitted?	

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

19.	If yes, date of submission	
20.	If no, reason	
21.	Whether the proposal involves approval/ clearance under: If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/ relating to the site ?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court. (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

**(II) Activity**

1. **Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

**2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

**3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**4. Production of solid wastes during construction or operation or decommissioning (MT/month)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

**5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

#### 6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

#### 7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

## 8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

## 9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting. lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> <li>• Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)</li> <li>• housing development</li> <li>• extractive industries</li> <li>• supply industries</li> <li>• other</li> </ul>		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

## (III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, esting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses ( <i>hospitals, schools, places of worship, community facilities</i> )		
10	Areas containing important, high quality or scarce Resources ( <i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i> )		
11	Areas already subjected to pollution or environmental damage. ( <i>those where existing legal environmental standards are exceeded</i> )		
12	Areas susceptible to natural hazard which could cause the project to present environmental Problems ( <i>earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions</i> )		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**(IV). Proposed Terms of Reference for EIA studies**

<sup>VI(b)</sup> “I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost.”

Date: \_\_\_\_\_

Place: \_\_\_\_\_

Signature of the applicant  
With Name and Full Address  
(Project Proponent/Authorised Signatory)

**NOTE:**

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturies, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC).”
3. All correspondence with the Ministry of Environment & Forests including aubmission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponenet shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project.”

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**APPENDIX II**  
**(See paragraph 6)**

**FORM-1 A (only for construction projects listed under item 8 of the Schedule)**

**CHECK LIST OF ENVIRONMENTAL IMPACTS**

**(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)**

**1. LAND ENVIRONMENT**

**(Attach panoramic view of the project site and the vicinity)**

- 1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.
- 1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.
- 1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).
- 1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).
- 1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)
- 1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 1.7. Give details regarding water supply, waste handling etc during the construction period.
- 1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)
- 1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

## 2. WATER ENVIRONMENT

- 2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.
- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?

- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

### 3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)
- 3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)
- 3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

### 4. FAUNA

- 4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

- 4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.
- 4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

## 5. AIR ENVIRONMENT

- 5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)
- 5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.
- 5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.
- 5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.
- 5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.
- 5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

## 6. AESTHETICS

- 6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?
- 6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?
- 6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.
- 6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

## 7. SOCIO-ECONOMIC ASPECTS

- 7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

## 8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

## 9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

creation of heat island & inversion effects?

- 9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.
- 9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.
- 9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.
- 9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.
- 9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

## 10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

(See paragraph 7

**GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT**

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> <li>• Purpose of the report</li> <li>• Identification of project &amp; project proponent</li> <li>• Brief description of nature, size, location of the project and its importance to the country, region</li> <li>• Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)</li> </ul>
2.	Project Description	<ul style="list-style-type: none"> <li>• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> <li>• Type of project</li> <li>• Need for the project</li> <li>• Location (maps showing general location, specific location, project boundary &amp; project site layout)</li> <li>• Size or magnitude of operation (incl. Associated activities required by or for the project)</li> <li>• Proposed schedule for approval and implementation</li> <li>• Technology and process description</li> <li>• Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose</li> <li>• Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope)</li> <li>• Assessment of New &amp; untested technology for the risk of technological failure</li> </ul> </li> </ul>

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3.	Description of the Environment	<ul style="list-style-type: none"> <li>• Study area, period, components &amp; methodology</li> <li>• Establishment of baseline for valued environmental components, as identified in the scope</li> <li>• Base maps of all environmental components</li> </ul>
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> <li>• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project</li> <li>• Measures for minimizing and / or offsetting adverse impacts identified</li> <li>• Irreversible and Irretrievable commitments of environmental components</li> <li>• Assessment of significance of impacts (Criteria for determining significance, Assigning significance)</li> <li>• Mitigation measures</li> </ul>
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> <li>• In case, the scoping exercise results in need for alternatives:</li> <li>• Description of each alternative</li> <li>• Summary of adverse impacts of each alternative</li> <li>• Mitigation measures proposed for each alternative and</li> <li>• Selection of alternative</li> </ul>
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> <li>• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget &amp; procurement schedules)</li> </ul>
7.	Additional Studies	<ul style="list-style-type: none"> <li>• Public Consultation</li> <li>• Risk assessment</li> <li>• Social Impact Assessment. R&amp;R Action Plans</li> </ul>
8.	Project Benefits	<ul style="list-style-type: none"> <li>• Improvements in the physical infrastructure</li> <li>• Improvements in the social infrastructure</li> </ul>

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

		<ul style="list-style-type: none"> <li>• Employment potential –skilled; semi-skilled and unskilled</li> <li>• Other tangible benefits</li> </ul>
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> <li>• Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA</li> </ul>
11	Summary & Conclusion (This will constitute the summary of the EIA Report )	<ul style="list-style-type: none"> <li>• Overall justification for implementation of the project</li> <li>• Explanation of how, adverse effects have been mitigated</li> </ul>
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> <li>• The names of the Consultants engaged with their brief resume and nature of Consultancy rendered</li> </ul>

### APPENDIX III A

(See paragraph 7)

#### **CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT**

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

## APPENDIX IV

(See paragraph 7)

**PROCEDURE FOR CONDUCT OF PUBLIC HEARING**

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

**2.0 The Process:**

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official language of the state/local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/District collector/Deputy commissioner/s
- (b) Zila Parishad or Municipal Corporation or Panchayats Union
- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

### **3.0 Notice of Public Hearing:**

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

### **4.0 Supervision and Presiding over the Hearing:**

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

### **5.0 Videography**

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

### **6.0 Proceedings**

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 6.2 There shall be no quorum required for attendance for starting the proceedings.
- 6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.
- 6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.
- 6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:
- 6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.

#### 7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. Simultaneously, a copy will also be provided to the project proponent. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns.”.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category ‘A’ project or activity and the State Government or Union Territory Administration for Category ‘B’ project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

#### APPENDIX –V

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**PROCEDURE PRESCRIBED FOR APPRAISAL**

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.

3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance.”

4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14<sup>th</sup> September, 2006 and amended vide S.O. 1737 (E), dated the 11<sup>th</sup> October, 2007.

**APPENDIX VI**

(See paragraph 5)

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

**COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT`**

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

**Professional:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy ),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

**Expert:** A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

**Age:** Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

• **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall

preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

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## GROUND WATER DEPARTMENT

(Namami Gange &amp; Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

144

## Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /  
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK  
USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC026674

VALID FROM 18/06/2021 TO 17/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

**Registration No.: 202105000037**

<b>Name of the Owner</b>	JITENDRA SINGH JADAUN	<b>Company Name</b>	BAJAJ
<b>Designation</b> पद	Senior General Manager (Unit Head)	<b>कंपनी का नाम</b>	HINDUSTHAN SUGAR LTD UNIT BARKHERA
<b>Company Address</b> कंपनी का पता	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsi	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit	<b>Application Form Serial</b> No.	PLBH0521NIN0001
<b>Date of Submission</b>	05/05/2021	<b>Specimen Signature</b>	
<b>Location Particulars</b>			
<b>District</b>	Pilibhit	<b>Block</b>	BARKHEDA
<b>Plot No./Khasra No.</b>	Existing land details attached	<b>Municipality/Corporation</b>	NA
<b>Ward No./Holding No.</b>			NA
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	01/04/2006		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	106.70
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	62.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	200.00
<b>Date of Energization (In Case of Electric Pump)</b>			01/04/2006

Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.): 200.00

Maximum Allowable Running Hours Per Day: 2.00

Maximum Allowable Annual Extraction of Ground Water: 72000

Recharge Required 36000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 36000.00 cubic meter, as specified under the application form within the given time period.

**GENERAL CONDITIONS:**

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube well is stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- 
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :22/09/2021

Place:Pilibhit

**This certificate is electronically generated and does not require digital signature**



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

# 147

## Form 8 (C)

[See Rule 8(1)]

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039665

VALID FROM 18/06/2021 TO 17/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202105000039

<b>Name of the Owner</b>	JITENDRA SINGH JADAUN	<b>Company Name</b>	BAJAJ
<b>Designation</b> पद	Senior General Manager (Unit Head)	<b>कंपनी का नाम</b>	HINDUSTHAN SUGAR LTD UNIT BARKHERA
<b>Company Address</b> कंपनी का पता	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsi	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit	<b>Application Form Serial No.</b>	PLBH0521NIN0003
<b>Date of Submission</b>	05/05/2021	<b>Specimen Signature</b>	
<b>Location Particulars</b>			
<b>District</b>	Pilibhit	<b>Block</b>	BARKHEDA
<b>Plot No./Khasra No.</b>	Existing land details attached	<b>Municipality/Corporation</b>	NA
<b>Ward No./Holding No.</b>			NA
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	01/04/2006		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	112.80
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	30.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	100.00
<b>Date of Energization (In Case of Electric Pump)</b>			01/04/2006

**Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):** 100.00

**Maximum Allowable Running Hours Per Day:** 3.00

**Maximum Allowable Annual Extraction of Ground Water:** 54000

**Recharge Required** 27000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 27000.00 cubic meter, as specified under the application form within the given time period.

**GENERAL CONDITIONS:**

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube well stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :22/09/2021

Place:Pilibhit

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

**Form 8 (C)**

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /  
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK  
USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033625

VALID FROM 18/06/2021 TO 17/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

**Registration No.: 202105000038**

<b>Name of the Owner</b>	JITENDRA SINGH JADAUN	<b>Company Name</b>	BAJAJ
<b>Designation</b> पद	Senior General Manager (Unit Head)	<b>कंपनी का नाम</b>	HINDUSTHAN SUGAR LTD UNIT BARKHERA
<b>Company Address</b> कंपनी का पता	Bajaj Hindusthan Sugar Ltd Village Barkhera, Tehsi	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	Bajaj Hindusthan Sugar limited, Village Barkhera, Dist Pilibhit	<b>Application Form Serial</b> No.	PLBH0521NIN0002
<b>Date of Submission</b>	05/05/2021	<b>Specimen Signature</b>	
<b>Location Particulars</b>			
<b>District</b>	Pilibhit	<b>Block</b>	BARKHEDA
<b>Plot No./Khasra No.</b>	Existing land details attached	<b>Municipality/Corporation</b>	NA
<b>Ward No./Holding No.</b>			NA
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of</b> <b>Construction/Sinking of</b> <b>the Well</b>	01/04/2006		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In</b> <b>meter)</b>	106.70
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube</b> <b>Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	62.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal</b> (m <sup>3</sup> /hr.)	200.00
<b>Date of Energization (In Case of Electric Pump)</b>			01/04/2006

**Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):** 200.00

**Maximum Allowable Running Hours Per Day:** 2.00

**Maximum Allowable Annual Extraction of Ground Water:** 72000

**Recharge Required** 36000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 36000.00 cubic meter, as specified under the application form within the given time period.

**GENERAL CONDITIONS:**

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube well has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- 
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :22/09/2021

Place:Pilibhit

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

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Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL  
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF  
GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC025218

VALID UP TO : 16/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202105000132

<b>Name of the Owner</b>	VIKAS CHANDRA TYAGI		
<b>Designation</b> पद	Senior General Manager (Unit Head)	<b>Company Name</b> कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT MAKSOODPUR
<b>Company Address</b> कंपनी का पता	Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsi	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	Bajaj Hindusthan Limited Unit- Maqsoodpur Tehsil- Pawayn District- Shahjahanpur	<b>Application Form Serial No.</b>	SHJP0521NIN0020
<b>Date of Submission</b>	13/05/2021	<b>Specimen Signature</b>	
<b>Location Particulars</b>			
<b>District</b>	Shahjahanpur	<b>Block</b>	BUNDA
<b>Plot No./Khasra No.</b>	Existing land details attached	<b>Municipality/Corporation</b>	NA
<b>Ward No./Holding No.</b>			NA
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	06/07/2007		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	109.70
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	50.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m3/hr.)</b>	200.00
<b>Date of Energization (In Case of Electric Pump)</b>	06/07/2007		
<b>Maximum Allowable Rate of Withdrawal (m3/hr.):</b>	200.00	<b>Maximum Allowable Running Hours Per Day:</b>	5.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	150000		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.

- In case, any of the particulars or information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- 
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

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## Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL  
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF  
GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC037091

VALID UP TO : 16/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202105000135

Name of the Owner	VIKAS CHANDRA TYAGI		
Designation पद	Senior General Manager (Unit Head)	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT MAKSOODPUR
Company Address कंपनी का पता	Bajaj Hindusthan Sugar Ltd, Unit Maksoodpur, Tehsi	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Bajaj Hindusthan Limited Unit- Maksoodpur Tehsil- Pawayn District- Shahjahanpur	Application Form Serial No.	SHJP0521NIN0021
Date of Submission	13/05/2021	Specimen Signature	

## Location Particulars

District	Shahjahanpur	Block	BUNDA
Plot No./Khasra No.	Existing land details attached	Municipality/Corporation	NA
Ward No./Holding No.			NA

## Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	06/07/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	109.70
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	200.00
Date of Energization (In Case of Electric Pump)	06/07/2007		
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	200.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	120000		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.

- In case, any of the particulars or information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- 
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh



### Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation  
Act, 2019.]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC028922

**VALID FROM 22/06/2021 TO 21/06/2026**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

**Registration No.: 202105000099**

<b>Name of the Owner</b>	RAVINDRA KUMAR TEWARI		
<b>Designation</b> पद	Asstt. Vice President (Sugar Division)	<b>Company Name</b> कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT KHAMBARHERA
<b>Company Address</b> कंपनी का पता	Sharda Nagar Road, Khambhar Khera, Lakhimpur Khiri	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	SHARDA NAGAR ROAD KHAMBARHERA, Lakhimpur Khiri	<b>Application Form Serial No.</b>	LMPK0521NIN0016
<b>Date of Submission</b>	07/05/2021	<b>Specimen Signature</b>	

### Location Particulars

<b>District</b>	Lakhimpur Kheri	<b>Block</b>	FULBEHAD
<b>Plot No./Khasra No.</b>	Existing premises khasra detail attached	<b>Municipality/Corporation</b>	NA
<b>Ward No./Holding No.</b>			NA

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	06/07/2006		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	91.46
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	60.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	200.00
<b>Date of Energization (In Case of Electric Pump)</b>	06/07/2006		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	200.00	<b>Maximum Allowable Running Hours Per Day:</b>	2.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	72000		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

**GENERAL CONDITIONS:**

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 It capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the

piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :31/10/2021

Place:Lakhimpur Kheri

**This certificate is electronically generated and does not require digital signature**



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

## Form 8 (C)

[See Rule 8(1)]

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033242

VALID FROM 22/06/2021 TO 21/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202105000100

<b>Name of the Owner</b>	RAVINDRA KUMAR TEWARI	<b>Company Name</b>	BAJAJ
<b>Designation</b> पद	Asstt. Vice President (Sugar Division)	<b>कंपनी का नाम</b>	HINDUSTHAN SUGAR LTD SUGAR UNIT KHAMBARKHERA
<b>Company Address</b> कंपनी का पता	Sharda Nagar Road, Khambhar Khera, Lakhimpur Khiri	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	SHARDA NAGAR ROAD KHAMBARKHERA, Lakhimpur Khiri	<b>Application Form Serial No.</b>	LMPK0521NIN0017
<b>Date of Submission</b>	07/05/2021	<b>Specimen Signature</b>	
<b>Location Particulars</b>			
<b>District</b>	Lakhimpur Kheri	<b>Block</b>	FULBEHAD
<b>Plot No./Khasra No.</b>	Existing premises khasra detail attached	<b>Municipality/Corporation</b>	NA
<b>Ward No./Holding No.</b>			NA
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	06/07/2006		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	96.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	60.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	200.00
<b>Date of Energization (In Case of Electric Pump)</b>			06/07/2006

Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.): 200.00

Maximum Allowable Running Hours Per Day: 2.00

Maximum Allowable Annual Extraction of Ground Water:

72000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3)), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

#### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lit capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- 
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :10/12/2021

Place:Lakhimpur Kheri

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh



## Form 8 (C)

[See Rule 8(1)]

# AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC043004

**VALID FROM 22/06/2021 TO 21/06/2026**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

**Registration No.: 202105000101**

<b>Name of the Owner</b>	RAVINDRA KUMAR TEWARI		
<b>Designation</b> पद	Asstt. Vice President (Sugar Division)	<b>Company Name</b> कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT KHAMBARHERA
<b>Company Address</b> कंपनी का पता	Sharda Nagar Road, Khambhar Khera, Lakhimpur Khiri	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	SHARDA NAGAR ROAD KHAMBARHERA, Lakhimpur Khiri	<b>Application Form Serial No.</b>	LMPK0521NIN0018
<b>Date of Submission</b>	07/05/2021	<b>Specimen Signature</b>	

### Location Particulars

<b>District</b>	Lakhimpur Kheri	<b>Block</b>	FULBEHAD
<b>Plot No./Khasra No.</b>	Existing premises khasra detail attached	<b>Municipality/Corporation</b>	NA
<b>Ward No./Holding No.</b>			NA

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	06/07/2006		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	140.35
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	60.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	200.00
<b>Date of Energization (In Case of Electric Pump)</b>	06/07/2006		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	200.00	<b>Maximum Allowable Running Hours Per Day:</b>	2.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	72000		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

**GENERAL CONDITIONS:**

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the

piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :31/10/2021

Place:Lakhimpur Kheri

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh



### Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation  
Act, 2019.]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC043562

**VALID FROM 18/06/2021 TO 17/06/2026**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

**Registration No.: 202105000104**

<b>Name of the Owner</b>	GYANENDRA VIR SINGH		
<b>Designation</b> पद	Assistant Vice President (Unit Head)	<b>Company Name</b> कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT
<b>Company Address</b> कंपनी का पता	Village - Kundarkhi, PO- Govindpara, Gonda, 271301	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	Village - Kundarkhi	<b>Application Form Serial No.</b>	GND0521NIN0004
<b>Date of Submission</b>	08/05/2021	<b>Specimen Signature</b>	

### Location Particulars

<b>District</b>	Gonda	<b>Block</b>	JHANJHARI
<b>Plot No./Khasra No.</b>	Existing land details attached	<b>Municipality/Corporation</b>	NA
<b>Ward No./Holding No.</b>			NA

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	01/09/2007		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	121.93
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	50.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	150.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/09/2007		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	150.00	<b>Maximum Allowable Running Hours Per Day:</b>	5.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	112500		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

**GENERAL CONDITIONS:**

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the

piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :11/11/2021

Place:Gonda

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh



### Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC047600

**VALID FROM 18/06/2021 TO 17/06/2026**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

**Registration No.: 202105000105**

<b>Name of the Owner</b>	GYANENDRA VIR SINGH		
<b>Designation</b> पद	Assistant Vice President (Unit Head)	<b>Company Name</b> कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT
<b>Company Address</b> कंपनी का पता	Village - Kundarkhi, PO- Govindpara, Gonda, 271301	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	Village - Kundarkhi	<b>Application Form Serial No.</b>	GND0521NIN0005
<b>Date of Submission</b>	08/05/2021	<b>Specimen Signature</b>	

### Location Particulars

<b>District</b>	Gonda	<b>Block</b>	JHANJHARI
<b>Plot No./Khasra No.</b>	Existing land details attached	<b>Municipality/Corporation</b>	NA
<b>Ward No./Holding No.</b>			NA

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	01/09/2007		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	121.93
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	50.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	150.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/09/2007		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	150.00	<b>Maximum Allowable Running Hours Per Day:</b>	5.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	112500		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

**GENERAL CONDITIONS:**

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the

piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :11/11/2021

Place:Gonda

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh



### Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC020211

**VALID FROM 18/06/2021 TO 17/06/2026**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

**Registration No.: 202105000106**

<b>Name of the Owner</b>	GYANENDRA VIR SINGH		
<b>Designation</b> पद	Assistant Vice President (Unit Head)	<b>Company Name</b> कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT
<b>Company Address</b> कंपनी का पता	Village - Kundarkhi, PO- Govindpara, Gonda, 271301	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	Village - Kundarkhi	<b>Application Form Serial No.</b>	GND0521NIN0006
<b>Date of Submission</b>	08/05/2021	<b>Specimen Signature</b>	

### Location Particulars

<b>District</b>	Gonda	<b>Block</b>	JHANJHARI
<b>Plot No./Khasra No.</b>	Existing land details attached	<b>Municipality/Corporation</b>	NA
<b>Ward No./Holding No.</b>			NA

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	01/09/2007		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	121.93
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	50.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	150.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/09/2007		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	150.00	<b>Maximum Allowable Running Hours Per Day:</b>	2.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	45000		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

**GENERAL CONDITIONS:**

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 It capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - o i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - o ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - o iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - o iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the

piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :11/11/2021

Place:Gonda

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh



## Form 8 (C)

[See Rule 8(1)]

# AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC026057

**VALID FROM 18/06/2021 TO 17/06/2026**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

**Registration No.: 202105000107**

<b>Name of the Owner</b>	GYANENDRA VIR SINGH		
<b>Designation</b> पद	Assistant Vice President (Unit Head)	<b>Company Name</b> कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT
<b>Company Address</b> कंपनी का पता	Village - Kundarkhi, PO- Govindpara, Gonda, 271301	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	Village - Kundarkhi	<b>Application Form Serial No.</b>	GNDA0521NIN0007
<b>Date of Submission</b>	08/05/2021	<b>Specimen Signature</b>	

### Location Particulars

<b>District</b>	Gonda	<b>Block</b>	JHANJHARI
<b>Plot No./Khasra No.</b>	Existing land details attached	<b>Municipality/Corporation</b>	NA
<b>Ward No./Holding No.</b>			NA

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	01/09/2007		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	121.93
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	10.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	50.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/09/2007		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	50.00	<b>Maximum Allowable Running Hours Per Day:</b>	4.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	30000		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

**GENERAL CONDITIONS:**

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the

piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the GSD and Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :11/11/2021

Place:Gonda

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh



## Form 8 (C)

[See Rule 8(1)]

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation  
Act, 2019.]

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC045903

**VALID FROM 18/10/2021 TO 17/10/2026**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

**Registration No.: 202107000315**

<b>Name of the Owner</b>	AVDESH KUMAR GUPTA		
<b>Designation</b> पद	Vice President	<b>Company Name</b> कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT UTRAULA
<b>Company Address</b> कंपनी का पता	Village Itai Maida Block Sridattganj District Balr	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	VILLEGE- ITAIMAIDA,POST-SHRIGANJ,TEHSIL UTRAULA,DISTT.-BALRAMPUR, UP-271607	<b>Application Form Serial No.</b>	BLMP0721NIN0009
<b>Date of Submission</b>	12/07/2021	<b>Specimen Signature</b>	

### Location Particulars

<b>District</b>	Balrampur	<b>Block</b>	Sridattganj
<b>Plot No./Khasra No.</b>	Existing premises khasra detail attached	<b>Municipality/Corporation</b>	No
<b>Ward No./Holding No.</b>			NA

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	01/06/2010		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	110.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	50.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	180.00
<b>Date of Energization (In Case of Electric Pump)</b>		01/06/2010	
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	180.00	<b>Maximum Allowable Running Hours Per Day:</b>	3.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>			81000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

**GENERAL CONDITIONS:**

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level

recorders shall be made available to this office on monthly basis

• **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
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- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10

m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observed in well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :17/11/2021

Place:Balrampur

**This certificate is electronically generated and does not require digital signature**



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh



### Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022896

VALID FROM 18/10/2021 TO 17/10/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202107000325

Name of the Owner	AVDESH KUMAR GUPTA		
Designation पद	Vice President	Company Name कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT UTRAULA
Company Address कंपनी का पता	Village Itai Maida Block Sridattganj District Balr	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	VILLEGE- ITAIMAIDA,POST-SHRIGANJ,TEHSIL UTRAULA,DISTT.-BALRAMPUR, UP-271607	Application Form Serial No.	BLMP0721NIN0008
Date of Submission	12/07/2021	Specimen Signature	

### Location Particulars

District	Balrampur	Block	Sridattganj
Plot No./Khasra No.	Existing premises khasra detail attached	Municipality/Corporation	No
Ward No./Holding No.			NA

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	01/06/2010		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	110.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	50.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	180.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/06/2010		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	180.00	<b>Maximum Allowable Running Hours Per Day:</b>	4.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	108000		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

**GENERAL CONDITIONS:**

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level

recorders shall be made available to this office on monthly basis

• **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10

m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council,
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :17/11/2021

Place:Balrampur

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh



### Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation  
Act, 2019.]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC040290

**VALID FROM 18/10/2021 TO 17/10/2026**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

**Registration No.: 202107000327**

<b>Name of the Owner</b>	AVDESH KUMAR GUPTA		
<b>Designation</b> पद	Vice President	<b>Company Name</b> कंपनी का नाम	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT UTRAULA
<b>Company Address</b> कंपनी का पता	Village Itai Maida Block Sridattganj District Balr	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	VILLEG- ITAIMAIDA,POST-SHRIGANJ,TEHSIL UTRAULA,DISTT.-BALRAMPUR, UP-271607	<b>Application Form Serial No.</b>	BLMP0721NIN0007
<b>Date of Submission</b>	12/07/2021	<b>Specimen Signature</b>	

### Location Particulars

<b>District</b>	Balrampur	<b>Block</b>	Sridattganj
<b>Plot No./Khasra No.</b>	Existing premises khasra detail attached	<b>Municipality/Corporation</b>	No
<b>Ward No./Holding No.</b>			NA

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	01/06/2010		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	110.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	50.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	180.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/06/2010		
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	180.00	<b>Maximum Allowable Running Hours Per Day:</b>	5.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	135000		

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

**GENERAL CONDITIONS:**

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level

recorders shall be made available to this office on monthly basis

• **Guidelines for Installation of Piezometers and their Monitoring**

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- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
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  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
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m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

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- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :17/11/2021

Place:Balrampur

**This certificate is electronically generated and does not require digital signature**



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**PICUP BHAWAN, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW**

**198**

Ref: F3/620

/C-5 / Haz-125/ 2013/

Dated: 23/10/13

1. NUMBER OF AUTHORIZATION AND DATE OF ISSUE.. 1301 23/10/13 DATE. 23/10/13
2. M/s Bajaj Hindustan Limited, (Sugar Unit), Khambarkhera Lakhimpur Khiri. Is hereby granted an authorisation to operate a facility for temporary storage with in factory premises Situated at Khambarkhera Lakhimpur Khiri.
3. The authorization shall be in force for a period of Five Years from the date of issue.
4. The authorisation is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

  
**(J. S. Yadav)**  
 Member Secretary

The authorization is granted for following activities and quantity of hazardous wastes.

SN.	Activity	Nature	Quantity	Category	Final Mode of Disposal/S L F Incineration
1.	Storage & Disposal	Oil & Grease	100 Kg/Day		To Burnt in boiler with bagasse

Terms and Conditions of Authorization

1. The authorisation is valid for the period indicated above if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. The authorisation shall comply with the provisions of Environment (Protection) Act 1986 and rules made there under.
5. The authorisation or its renewal shall be produced for inspection at the request of an officer of the U.P. Pollution Control Board.
6. The person authorised shall not rent lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the U.P. Pollution Control Board.
7. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
8. It is the duty of the authorised person to take prior permission of the U.P. Pollution Control Board to close down the facility.
9. An application for the renewal of an authorisation shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate. Hence in case you fail to apply for authorisation, before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
10. The applicant must file returns on prescribed Form 4(copy enclosed) along with a compliance report of this letter and should also maintain records on Form (copy enclosed) and present it to Board's inspecting officials.
11. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.

12. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
13. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
14. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorisation issued under the Rule-6 of Hazardous Wastes (Management, Handling & Trans-boundary Movement) Rules, 2008.
15. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
16. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
17. It is the mandatory duty of the authorised person to comply with the guidelines for transportation of hazardous waste in accordance with rule 7 of Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules 2008. A document no. HAZWAMS/23/2003 in this regard has been issued by Central Pollution Control Board and is available on the web site of U.P. Pollution Control Board ([www.uppcb.com](http://www.uppcb.com))
18. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
19. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
20. Used oil shall be sold only to registered recyclers with Central Pollution Control Board. The record shall be maintained.
21. All recyclers (Waste oil/Lead/Nonferrous metal) e-waste shall not operate without obtaining registration from U.P. Pollution Control Board.
22. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
23. You shall become the member of any common TSDF for S.L.F. M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil & Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat permitted by U.P.P.C.B., and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only and common incinerator at Kumbhi, Ramabai Nagar, Uttar Pradesh for other incinerable wastes.
24. Incinerable waste can also be sent to an authorised Cement Kiln after taking authorization from U.P.P.C.B. The Cement Kiln should have valid authorization from concerning SPCB and U.P.P.C.B. as well.
25. You are required to send the Hazardous waste to TSDF/ Incinerator /Cement Kiln within Ninety days of its generation.
26. Copies of Hazardous Waste Manifest in Form -13 shall be sent regularly to U.P.P.C.B. for each category of waste sent to TSDF. /Incinerator / Cement Kiln.
27. Emission from the Common/ Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act 1986

  
(J. S. Yadav )  
Member Secretary

Copy to:- Regional Officer, U.P. Pollution Control Board Lucknow for information and necessary action.

  
Chief Environmental Officer  
(Circle-5)

Reff: BEL /KKH/EHS/1937/2018

Dated: 15<sup>th</sup> October, 2018

To,

**The Member Secretary**Uttar Pradesh Pollution Control Board  
TC-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow-226010**Sub: Application for renewal hazardous waste authorization of M/s. Bajaj Hindusthan Sugar Limited Sugar Unit-Khambharkhera. Distt-Lakhimpur Kheri.**

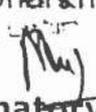
Dear Sir,

Please find here with application form (Form 1) duly filled in triplicate for Authorization of Collection, Storage & Disposal of Hazardous Waste under Rule 6 of Hazardous Waste (Management, Handling & Trans boundary Movement) Rules, 2016.

We are enclosing herewith Demand Draft No."190609" dated; 15.10.2018 of **Rs. 50,000.00/- (Rupees Fifty thousand only.)** issued from "State Bank of India" branch Khambharkhera, Lakhimpur Kheri against authorization fee for our M/s. Bajaj Hindusthan Sugar Ltd. Sugar Unit- Khambharkhera Dist.-Lakhimpur Kheri.

It is requested to kindly grant us authorization of hazardous waste for five years and we shall be thankful for the same.

Thanking you,

For **Bajaj Hindusthan Sugar Ltd**  
Sugar Unit-Khambharkhera  
(Authorized Signatory)

Encl.: As above

C.C.-Regional Officer, U.P. Pollution Control Board 4thFloor, B-Block Vibhuti Khand,  
Gomti Nagar Lucknow-226010,

अक प्राप्ति स्वीद  
प्राप्ति दिनांक 23-10-18  
प्राप्तकर्ता के हस्ताक्षर  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

उत्तर प्रदेश शाखा  
Drawing Branch भारतीय स्टेट बैंक  
कोड नं. 05872 261500  
State Bank of India

मांगद्राफ्ट  
DEMAND DRAFT

Key TOLFAZ  
Sr No 621500

1 5 1 0 2 0 1 8  
D D M M Y Y Y Y

ग्राहक का नाम: उत्तर प्रदेश प्रदूषण बोर्ड  
UTTAR PRADESH POLLUTION BOARD

ON DEMAND PAY

Fifty Thousand Only

या उनके आदेश पर

OR ORDER

रुपये RUPEES

अदा करें ₹ 50000.00

ICR 000425150609  
Name of Applicant

Key TOLFAZ Sr. No 621500  
BAJAJ HINDUSTHAN SUGAR LIMITED

AMOUNT BELOW 50001(5/5)

मूल्य प्राप्त / VALU RECEIVED

भारतीय स्टेट बैंक

STATE BANK OF INDIA

अदाकर्ता शाखा / DRAWEE BRANCH: LUCKNOW MAIN BRANCH  
कोड नं. / CODE No 00125

प्राधिकृत हस्ताक्षरकर्ता

RUPESH SINGH  
BRANCH MANAGER  
AS 5540

₹ 1,50,000/- एवं अधिक के लिये दो अधिकारियों द्वारा हस्ताक्षरित होने पर ही वैध है।  
INSTRUMENTS FOR ₹ 1,50,000/- & ABOVE ARE NOT VALID UNLESS SIGNED BY TWO OFFICERS

कम्प्यूटर द्वारा मुद्रित होने पर ही वैध  
VALID ONLY IF COMPUTER PRINTED

केवल 3 महीने के लिए वैध  
VALID FOR 3 MONTHS ONLY

⑈ 190609⑈ 000002000⑈ 000425⑈ 16

Ref:BHSL/KKH/HAZ/2018/

Date : 10.12.2018

To,

The Chief Environment Officer, Circle-5  
Uttar Pradesh Pollution Control Board  
TC-12V, Vibhuti Khand Gomti Nagar  
Lucknow -226010

Sub: Renewal hazardous waste authorization .

Dear Sir,

It is with reference to our application for renewal of hazardous waste authorization dated 15.10.2018, in this regards we would like to state that we have submitted the application on nivesh mitra portal and deposited the requisite demand draft for amount of rupees fifty thousand. We requested to grant us authorization for five years.

We have also submitted all required compliances and document for the renewal of hazardous waste authorization of our unit.

In the light of above we would like to request you to kindly grant us the authorization as it is pending since two months at UPPCB HO, Lucknow.

Thanking you,

For Bajaj Hindusthan Sugar Ltd  
Sugar Unit- Khambharkhera



(Authorized Signatory)

Encl: As Above

जाक प्राप्ति रसीद  
प्रति दिनांक 10-12-2018  
मासिक शुल्क के अभाव में  
उपरोक्त इकाई का हार्डवेयर सिल, लखनऊ

Reff: BEL /KKH/EHS/1937/2018

Dated: 15<sup>th</sup> October, 2018

To,

**The Member Secretary**

Uttar Pradesh Pollution Control Board  
 TC-12 V, Vibhuti Khand, Gomti Nagar,  
 Lucknow-226010

**Sub: Application for renewal hazardous waste authorization of M/s. Bajaj Hindusthan Sugar Limited Sugar Unit-Khambharkhera. Distt-Lakhimpur Kheri.**

Dear Sir,

Please find here with application form (Form 1) duly filled in triplicate for Authorization of Collection, Storage & Disposal of Hazardous Waste under Rule 6 of Hazardous Waste (Management, Handling & Trans boundary Movement) Rules, 2016.

We are enclosing herewith Demand Draft No."190609" dated; 15.10.2018 of **Rs. 50,000.00/- (Rupees Fifty thousand only.)** issued from "State Bank of India" branch Khambharkhera, Lakhimpur Kheri against authorization fee for our M/s. Bajaj Hindusthan Sugar Ltd. Sugar Unit- Khambharkhera Dist.-Lakhimpur Kheri.

It is requested to kindly grant us authorization of hazardous waste for five years and we shall be thankful for the same.

Thanking you,

For **Bajaj Hindusthan Sugar Ltd**  
 Sugar Unit-Khambharkhera

(Authorised Signatory)

Encl.: As above

C.C.-Regional Officer, U.P. Pollution Control Board 4thFloor, B-Block Vibhuti Khand,  
 Gomti Nagar Lucknow-226010,

अक प्राप्ति रसीद  
 प्राप्ति दिनांक 23-10-18  
 प्राप्तकर्ता के हस्ताक्षर  
 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ





**ANNEXURE-R-29**  
**1347**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

**205**

Ref. No : 7462/UPPCB/Lucknow(UPPCBRO)/HWM/LAKHIMPUR KHIRI/2019 Dated: 27/04/2019

To,

M/s BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA LAKHIMPUR KHERI  
Sharda Nagar Road Village and Post- Khambhar Khera, LAKHIMPUR KHIRI, 261506  
Tehsil : Dhaurahara  
District : LAKHIMPUR KHIRI

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 7462 and 27/04/2019 .
2. Reference of application (No. and date) 4899447 and 14/03/2019 .
3. Mr NARESH AGARWAL AGARWAL of M/s BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA LAKHIMPUR KHERI is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Village and Post- Khambhar Khera, LAKHIMPUR KHIRI .

**Details of Authorisation**

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
I	Sch-I, Cat.-5.1 (Waste Oil and grease)	Burnt in Boiler along with Bagasse	100 Kg/day

1. The authorization shall be valid for a period of 02/05/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

**A General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

### **B Specific Conditions of Authorization**

1. The authorization shall be valid for a period of Five Years from the date of issue, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any

unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board. 207

8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
13. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.



Legal Vibes &lt;legalvibes.lawfirm@gmail.com&gt;

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**O.A. No.691/2022 Titled as Rama Shanker Awasthi Vs. State of Uttar Pradesh & Ors.  
(Reply on behalf of the Respondent No.6)**

2 messages

**Legal Vibes** <legalvibes.lawfirm@gmail.com>

Thu, Apr 18, 2024 at 6:17 PM

To: sanjetcs89@gmail.com, psecforest-up@nic.in, grievance@uppcb.com, chairman.seiaa.up@gmail.com, upgwd.in@gmail.com, adesai@bajajenergy.com, mcgwa-cgwb@nic.in

Cc: Sanjeev kumar Singh &lt;sanjeevsingh2102@gmail.com&gt;, Shighra Kumar &lt;shighra.cnlu@gmail.com&gt;, bhishm pratap &lt;bhishm.pratap4@gmail.com&gt;

Dear all,

Please find the attachment reply on behalf of the Respondent No.6 (M/s. Bajaj Hindusthan Sugar Ltd.)

Kindly accept the services.

*Thanks & Regards,****Legal Vibes Law Firm****G-27, First Floor,**Jangpura Extension**New Delhi-110014**Ph: 011-43580335***Reply BHSL R-6 Final 18.04.2024.pdf**  
18435K**Legal Vibes** <legalvibes.lawfirm@gmail.com>

Thu, Apr 18, 2024 at 6:19 PM

To: Sanjeet Paliwal &lt;sanjeetcs89@gmail.com&gt;

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**Reply BHSL R-6 Final 18.04.2024.pdf**  
18435K